DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 10/81-ALC2/2020 DATED 10.11.2020 (Held on 17.11.2020)

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 10/81 of Norms Committee-II for the year 2020-21 (Originally scheduled for 10.11.2020) held on 17.11.2020 through Video Conferencing under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri B. C. Nayak, D. O.	DHI
2.	Shri K. S. Sodhi, AD (ME)	MSME
3.	Shri Devendra Kumar Saini, ADG	DoT
4.	Shri Shaish Kumar, (TEC-1)	Consultant
5.	Shri V.C. Agarwal, (TEC-3)	Consultant
6.	Shri S. K. Bhatnagar, (SKB)	Consultant
In attendance		
1.	Shri Shobhit Gupta, Dy. DGFT	DGFT

Minutes of the cases discussed in the meeting are as under:

1	**Case No.:317/14/81-ALC2/2018**	Party Name: VOLEX INTERCONNECT (INDIA) PVT. LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/01035/AM19/	RLA File :04/24/040/00112/AM16/	Lic.No/Date:0410160894 10.08.2015	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MeitY vide email dated 20.09.2020: 1. Details of export product in terms of technical write-up, design and calculations. 2. Quantity of import items required for manufacturing one unit of export product. 3. Calculations on per unit requirement of import items for manufacturing one unit of export product without wastage. 4. Wastage claimed in the manufacturing process. 5. Justification of wastage. The case stands deferred.			

2	**Case No.:323/14/81-ALC2/2018**	Party Name: TRAFOMEC INDIA PVT. LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/01041/AM19/	RLA File :07/24/040/00190/AM16/	Lic.No/Date:0710108750 21.09.2015	Action By: Applicant
	Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing held through video conferencing. The representatives explained the case and the Committee directed the representative of the applicant to furnish following information as per advice of DHI: 1. Complete specification with catalogue of each export product with quantity of export in number. 2. Sl. No. 2, 4, 5 & 11 of the Standard Deficiency Format. 3. Manufacturing process of export item giving specific use of each import item. **Note: All the information should be in English Language only.** The case stands deferred.			

3	**Case No.:9/14/81-ALC2/2018**	Party Name: JSONS FOUNDRY PVT. LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00727/AM19/	RLA File :31/83/040/00141/AM16/	Lic.No/Date:3110065856 08.01.2016	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments given by Consultant (SKB): 1. Material balance sheet in excel form, according to the grades, compositions and quantities for export of 17000 Kgs Articles of Alloy Steel and 17000 Kgs Articles of Stainless Steel, which could qualify the weight of imported inputs, according to their chemical composition and actual wastage during manufacturing of export product.			

	2. Indicate whether the export products are in rough or finished condition. The case stands deferred.

4	**Case No.:355/14/81-ALC2/2018**	Party Name: KRISAM AUTOMATION PVT. LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/01073/AM19/	RLA File :07/24/040/00369/AM16/	Lic.No/Date:0710109343 03.02.2016	Action By: MeitY
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 13.10.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

5	**Case No.:344/14/81-ALC2/2018**	Party Name: DC AUTO PARTS PVT. LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/01062/AM19/	RLA File :07/24/040/00313/AM16/	Lic.No/Date:0710109432 23.02.2016	
	Decision: The Committee considered the case as per agenda and decided to **fix** the ad-hoc norms as per written comments given by Consultant (TEC-3) vide email dated 08.11.2020 as under: 1. Quantity of import items at SL. No. 1 to 24 may be allowed **as per GN-4**. 2. Quantity of import items at SL. No. 25 to 27 may be **on net to net basis with accountability clause**. **Note:** **1. The applicant will export 72 models of limit switches as per model number & quantity given in the application.** **2. Spares, if any, may be allowed as per 'Policy for Import of sSpares'.** RA concerned may take suitable consequential action accordingly.			

6	**Case No.:11/14/81-ALC2/2018**	Party Name: GALLANTT METAL LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00729/AM19/	RLA File :37/24/040/00009/AM16/	Lic.No/Date:3710002634 04.05.2016	Action By: Applicant
	Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing held through video conferencing. The representatives informed that they are using 55% Sponge Iron and 45% non alloy steel scrap in the charge mix. However, the sponge iron which is used to manufacture export item is indigenously procured/manufactured by the applicant and also the same in nowhere mentioned in the application by the applicant. Therefore, the Committee directed the representative of the applicant to submit following information: 1. Details of all the Advance Authorisation ratified by Norms Committee i.e. Licence-wise details of export and import & how much quantity of steel scrap and sponge iron used for per tonne production of export product.			

	2. To submit Central Excise attested data. The case stands deferred.

7	**Case No.:12/14/81-ALC2/2018**	Party Name: GALLANTT METAL LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00730/AM19/	RLA File :37/24/040/00011/AM16/	Lic.No/Date:3710002636 04.05.2016	Action By: Applicant
	Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing held through video conferencing. The representatives informed that they are using 55% Sponge Iron and 45% non alloy steel scrap in the charge mix. However, the sponge iron which is used to manufacture export item is indigenously procured/manufactured by the applicant and also the same in nowhere mentioned in the application by the applicant. Therefore, the Committee directed the representative of the applicant to submit following information: 1. Details of all the Advance Authorisation ratified by Norms Committee i.e. Licence-wise details of export and import & how much quantity of steel scrap and sponge iron used for per tonne production of export product. 2. To submit Central Excise attested data. The case stands deferred.			

8	**Case No.:13/14/81-ALC2/2018**	Party Name: GALLANTT METAL LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00731/AM19/	RLA File :37/24/040/00012/AM16/	Lic.No/Date:3710002637 04.05.2016	Action By: Applicant
	Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing held through video conferencing. The representatives informed that they are using 55% Sponge Iron and 45% non alloy steel scrap in the charge mix. However, the sponge iron which is used to manufacture export item is indigenously procured/manufactured by the applicant and also the same in nowhere mentioned in the application by the applicant. Therefore, the Committee directed the representative of the applicant to submit following information: 1. Details of all the Advance Authorisation ratified by Norms Committee i.e. Licence-wise details of export and import & how much quantity of steel scrap and sponge iron used for per tonne production of export product. 2. To submit Central Excise attested data. The case stands deferred.			

9	**Case No.:14/14/81-ALC2/2018**	Party Name: GALLANTT METAL LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00732/AM19/	RLA File :37/24/040/00013/AM16/	Lic.No/Date:3710002638 04.05.2016	Action By: Applicant
	Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing held through video conferencing. The representatives informed that they are using 55% Sponge Iron and 45% non alloy steel scrap in the charge mix. However, the			

	sponge iron which is used to manufacture export item is indigenously procured/manufactured by the applicant and also the same in nowhere mentioned in the application by the applicant. Therefore, the Committee directed the representative of the applicant to submit following information: 1. Details of all the Advance Authorisation ratified by Norms Committee i.e. Licence-wise details of export and import & how much quantity of steel scrap and sponge iron used for per tonne production of export product. 2. To submit Central Excise attested data. The case stands deferred.

10	**Case No.:15/14/81-ALC2/2018**	Party Name: GALLANTT METAL LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00733/AM19/	RLA File :37/24/040/00014/AM16/	Lic.No/Date:3710002639 04.05.2016	Action By: Applicant
	Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing held through video conferencing. The representatives informed that they are using 55% Sponge Iron and 45% non alloy steel scrap in the charge mix. However, the sponge iron which is used to manufacture export item is indigenously procured/manufactured by the applicant and also the same in nowhere mentioned in the application by the applicant. Therefore, the Committee directed the representative of the applicant to submit following information: 1. Details of all the Advance Authorisation ratified by Norms Committee i.e. Licence-wise details of export and import & how much quantity of steel scrap and sponge iron used for per tonne production of export product. 2. To submit Central Excise attested data. The case stands deferred.			

11	**Case No.:17/14/81-ALC2/2018**	Party Name: GALLANTT METAL LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00735/AM19/	RLA File :37/24/040/00008/AM16/	Lic.No/Date:3710002642 23.05.2016	Action By: Applicant
	Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing held through video conferencing. The representatives informed that they are using 55% Sponge Iron and 45% non alloy steel scrap in the charge mix. However, the sponge iron which is used to manufacture export item is indigenously procured/manufactured by the applicant and also the same in nowhere mentioned in the application by the applicant. Therefore, the Committee directed the representative of the applicant to submit following information: 1. Details of all the Advance Authorisation ratified by Norms Committee i.e. Licence-wise details of export and import & how much quantity of steel scrap and sponge iron used for per tonne production of export product. 2. To submit Central Excise attested data. The case stands deferred.			

12	**Case No.:33/14/81-ALC2/2018**	Party Name: DIANA METALS	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00751/AM19/	RLA File :04/24/040/00136/AM17/	Lic.No/Date:0410162477 08.11.2016	Action By: Applicant
	Decision: The Committee considered the case as per agenda. The representative of MSME vide written comments dated 9.11.2020 recommended the case on repeat basis as approved for AA No. 0410161606 dated 16.02.2016 in Meeting No. 25/81 dated 07.03.2017. The Committee observed that items of both the authorizations do not exactly tally. Moreover export items at Sr. No. 4, 5 and 6 Are same as of import. It is also noticed that the party has applied for import of 102.255 MT of MS Strip whereas, as per recommendation, the entitlement works out to 127.317 MT. Technical Characteristics of MS strip is also required to be mentioned. Therefore, the Committee decided to obtain second opinion from Consultant (TEC-3). The case stands deferred.			

13	**Case No.:347/14/81-ALC2/2018**	Party Name: TRAFOMEC INDIA PVT. LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/01065/AM19/	RLA File :07/24/040/00329/AM17/	Lic.No/Date:0710110958 12.01.2017	Action By: Applicant
	Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing held through video conferencing. The representatives explained the case in details and the Committee directed the representative of the applicant to furnish following information as per advice of DHI: 1. Complete specification with catalogue of each export product with quantity of export in number. 2. Sl. No. 2, 4, 5 & 11 of the Standard Deficiency Format. 3. Manufacturing process of export item giving specific use of each import item. **Note: All the information should be in English Language only.** The case stands deferred.			

14	**Case No.:44/14/81-ALC2/2018**	Party Name: VELOX AUTOMATION PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00762/AM19/	RLA File :52/24/040/00085/AM17/	Lic.No/Date:5210042215 15.03.2017	
	Decision: The Committee considered the case as per agenda and decided to **fix** the ad-hoc norms as per written comments given by Consultant (TEC-3) vide email dated 08.11.2020 as under: 1. Quantity of import items may be allowed **as per GN-4**. **Note: Spares, if any, may be allowed as per policy for import of spares.** RA concerned may take suitable consequential action accordingly.			

15	**Case No.:55/14/81-ALC2/2018**	Party Name: ABB INDIA LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00773/AM19/	RLA File :07/24/040/00081/AM18/	Lic.No/Date:0710111752 14.06.2017	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 24.08.2020 followed by a reminder on 19.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

16	**Case No.:68/14/81-ALC2/2018**	Party Name: SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00786/AM19/	RLA File :07/24/040/00002/AM18/	Lic.No/Date:0710111807 22.06.2017	
	Decision: The Committee considered the case as per agenda and decided to **fix** the ad-hoc norms as per written comments dated 26.09.2020 given by Consultant (SKB). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

17	**Case No.:67/14/81-ALC2/2018**	Party Name: KIRAN UDYOG	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00785/AM19/	RLA File :09/24/040/00320/AM18/	Lic.No/Date:0910065532 05.10.2017	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 31.08.2020 followed by a reminder on 19.10.2020. However, the applicant vide email dated 04.11.2020 requested to grant extension of time to 30 days to furnish the reply of deficiency letter. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

18	**Case No.:148/14/81-ALC2/2018**	Party Name: DC AUTO PARTS PVT. LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00866/AM19/	RLA File :07/24/040/00168/AM18/	Lic.No/Date:0710112309 26.10.2017	
	Decision: The Committee considered the case as per agenda and decided to **fix** the ad-hoc norms as per written comments given by Consultant (TEC-3) vide email dated 08.11.2020 as under: 1. Quantity of import items at SL. No. 1 to 24, 28 & 29 may be allowed **as per GN-4**. 2. Quantity of import items at SL. No. 25 to 27 may be **on net to net basis with accountability**. **Note:** **1. The applicant will export 102 models of limit switches as per model number & quantity**			

given with application.

2. **Spares, if any, may be allowed as per policy for import of spares.**

RA concerned may take suitable consequential action accordingly.

19	**Case No.:183/14/81-ALC2/2018**	Party Name: ABB INDIA LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00901/AM19/	RLA File :07/24/040/00231/AM18/	Lic.No/Date:0710112554 19.12.2017	Action By: Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 31.08.2020 followed by a reminder on 19.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information.

The case stands deferred.

20	**Case No.:104/14/81-ALC2/2018**	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00822/AM19/	RLA File :34/24/040/00229/AM18/	Lic.No/Date:3410043767 01.01.2018	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76169990	**Circular Shaped Articles Made of Aluminium Plate**	10472 Kgs	76061200	**Aluminium Plate**	1.25Kgs/Kg content in the export product

Note:

1. **The description of export item may be amended as "Circular Shaped Articles Made of Aluminium Plate" as per details given in letter dt. Nil received vide email dated 26.10.2020.**
2. **The description of import item may be amended as "Aluminium Plate".**

RA concerned may take suitable consequential action accordingly.

21	**Case No.:364/14/81-ALC2/2018**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/01082/AM19/	RLA File :07/24/040/00318/AM18/	Lic.No/Date:0710112827 14.02.2018	

Decision: The Committee considered the case as per the agenda and decided to fix the norms as per

	written comments given by **MeitY** vide U. O. No.: W-21/28/2020-IPHW-MeitY dated 13.11.2020 as under: 1. Quantity of import item at Sl. No. 1 may be allowed **on net to net** basis with **accountability clause with nil wastage**. 2. Quantity of import items at Sl. No. 2 & 3 may be allowed **on net to net** basis with **nil wastage.** RA concerned may take suitable consequential action accordingly.

22	**Case No.:365/14/81-ALC2/2018**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/01083/AM19/	RLA File :07/24/040/00319/AM18/	Lic.No/Date:0710112828 14.02.2018	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **MeitY** vide U. O. No.: W-21/21/2020-IPHW-MeitY dated 28.10.2020 as under: 1. Quantity of import item at Sl. No. 1 may be allowed **on net to net** basis with **accountability clause with nil wastage**. 2. Quantity of import items at Sl. No. 2 & 3 may be allowed **on net to net** basis with **nil wastage.** RA concerned may take suitable consequential action accordingly.			

23	**Case No.:73/5/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00281/AM19/	RLA File :34/24/040/00350/AM18/	Lic.No/Date:3410043923 27.02.2018	Action By: TEC-1
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-1) on 04.11.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-1) for expediting the comments. The case stands deferred.			

24	**Case No.:371/14/81-ALC2/2018**	Party Name: ADHESIVE SPECIALITIES	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/01089/AM19/	RLA File :07/24/040/00351/AM18/	Lic.No/Date:0710113008 22.03.2018	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 19.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

25	**Case No.:103/14/81-**	Party Name: LM WIND	Meet No/Date:10/81-	**Status:**

	ALC2/2018	POWER BLADES INDIA PVT. LTD.	ALC2/2020 10.11.2020	**Deferred**
	HQ File :01/81/050/00821/AM19/	RLA File :34/24/040/00065/AM19/	Lic.No/Date:3410044165 23.05.2018	Action By: TEC-1
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-1) on 03.11.2020 & 04.11.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-1) for expediting the comments. The case stands deferred.			

26	**Case No.:92/14/81-ALC2/2018**	Party Name: ABB INDIA LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00810/AM19/	RLA File :07/24/040/00050/AM19/	Lic.No/Date:0710113375 01.06.2018	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 01.09.2020 followed by a reminder on 19.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

27	**Case No.:108/14/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00826/AM19/	RLA File :34/24/040/00075/AM19/	Lic.No/Date:3410044263 19.06.2018	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was forwarded to Consultant (TEC-1) 03.11.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-1) for expediting the comments. The case stands deferred.			

28	**Case No.:71/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00453/AM19/	RLA File :34/24/040/00117/AM19/	Lic.No/Date:3410044297 02.07.2018	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was forwarded to Consultant (TEC-1) 03.11.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-1) for expediting the comments. The case stands deferred.			

29	**Case No.:120/14/81-ALC2/2018**	Party Name: ACCIONA WINDPOWER INDIA	Meet No/Date:10/81-ALC2/2020	**Status: Deferred**

		PRIVATE LIMITED	10.11.2020	
	HQ File :01/81/050/00838/AM19/	RLA File :07/24/040/00099/AM19/	Lic.No/Date:0710113621 23.07.2018	Action By: TEC-1
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply has been forwarded to Consultant (TEC-1) 17.11.2020 for examination of the case. Hence, the Committee decided to wait for comments. The case stands deferred.			

30	**Case No.:128/14/81-ALC2/2018**	Party Name: KIRAN UDYOG	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00846/AM19/	RLA File :09/24/040/00234/AM19/	Lic.No/Date:0910066574 17.08.2018	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 01.09.2020 followed by a reminder on 19.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

31	**Case No.:179/14/81-ALC2/2018**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00897/AM19/	RLA File :07/24/040/00190/AM19/	Lic.No/Date:0710114087 01.11.2018	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **MeitY** vide U. O. No.: W-21/20/2020-IPHW-MeitY dated 28.10.2020 as under: 1. Quantity of import item at Sl. No. 1 may be allowed **on net to net** basis with **accountability clause with nil wastage**. 2. Quantity of import items at Sl. No. 2 & 3 may be allowed **on net to net** basis with **nil wastage.** RA concerned may take suitable consequential action accordingly.			

32	**Case No.:297/14/81-ALC2/2018**	Party Name: BOMAFA SPECIAL VALVE SOLUTIONS PVT LTD	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/01015/AM19/	RLA File :08/24/040/00258/AM19/	Lic.No/Date:0810144141 20.12.2018	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Export products are components & import also includes components. To provide clarification, if valves are proposed to be exported in ckd/skd form or completely assembled. 2. If forgings to be imported are rough, to give weight before machining and after machining. 3. Items proposed to be imported in numbers are not in multiple of quantity of export in numbers.			

4. Sl. No. 4, 5 & 11 of the Standard Deficiency Format.

The case stands deferred.

33	**Case No.:258/14/81-ALC2/2018**	Party Name: BHUJ POLYMERS PVT. LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00976/AM19/	RLA File :37/24/040/00004/AM19/	Lic.No/Date:3710002724 28.01.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/42/2020-TSW dated 04.11.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73160010	Extension (Ms Pipe) Net Content of Raw Material 48985.50 Kg	1878 Number	73041910	USED Steel Tubing And Casing	49965.20 Kg @ 1.02Kgs/Kg content in the export product

Note: Import item shall be of relevant grade and diameter as contained/utilized in the export item.

RA concerned may take suitable consequential action accordingly.

34	**Case No.:49/2/81-ALC2/2019**	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/01135/AM19/	RLA File :04/24/040/00259/AM19/	Lic.No/Date:041016524222.02.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1). (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

35	**Case No.:24/5/81-ALC2/2019**	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00073/AM20/	RLA File :04/24/040/00283/AM19/	Lic.No/Date:041016534221.03.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1). (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

36	**Case No.:12/3/81-ALC2/2019**	Party Name: VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:3110067393	Action By:

	:01/81/050/00032/AM20/	:31/83/040/00007/AM20/	24.04.2019	Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MeitY vide email dated 20.09.2020: 1. Details of export product in terms of technical write-up, design and calculations. 2. Quantity of import items required for manufacturing one unit of export product. 3. Calculations on per unit requirement of import items for manufacturing one unit of export product without wastage. 4. Wastage claimed in the manufacturing process. 5. Justification of wastage. The case stands deferred.			

37	**Case No.:21/3/81-ALC2/2019**	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00041/AM20/	RLA File :04/24/040/00017/AM20/	Lic.No/Date:0410165523 30.04.2019	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

38	**Case No.:33/5/81-ALC2/2019**	Party Name: BLUEBIRD SOLAR PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00082/AM20/	RLA File :05/23/040/00078/AM20/	Lic.No/Date:0510410642 21.05.2019	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-3) for examination of the case on 10.09.2020 followed by a reminder on 19.10.2020. However, Consultant (TEC-3) requested to send physical file along with the applicant's reply. Therefore, the Committee decided to send the same to Consultant (TEC-3) for examination of the case. The case stands deferred.			

39	**Case No.:39/5/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00088/AM20/	RLA File :05/24/040/00096/AM20/	Lic.No/Date:0510410693 24.05.2019	

Decision: The Committee considered the case as per agenda and Consultant (TEC-3) informed that the applicant has claimed 50% wastage due to use of wider coil of 74 mm for final product size of 50.80 mm for which there is no technical justification. Therefore, the Committee decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) vide email dated 16.09.2020 considering the applicant's reply dated 04.09.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity

85381010	Thermostatic Bimetal Parts Namely Bimetal Inner -Grade 72 : (1) H.E. Alloy 72- Alloy with 72% Manganese, 10% Nickel and 18% Copper - 1250 Kgs. and (2) L.E. Alloy 36- Alloy with 36% Nickel & balance Iron -1250 Kgs. (Total 2500.000 Kgs.)	100000 Number	81110010	Controlled Expansion Alloys: Cold Rolled strips of Max. thickness 2.25 mm, & minimum thickness of 1.20 mm and up to 80mm width- HE Alloy-alloy-72 Alloy with 72% Manganese ,10% Nickel and 18% copper	4570 Kgs including 9% wastage with 5% recovery
85381010	Thermostatic Bimetal Parts Namely Bimetal outer -Grade 72 : (1) H.E. Alloy 72 - Alloy with 72% Manganese , 10% Nickel and 18% Copper -2941.000 Kgs. and (2) L.E. Alloy 36- Alloy with 36% Nickel & balance Iron - 2941.000 Kgs. (Total 5882.000 Kgs.)	100000 Number	72269952	Controlled Expansion Alloys: Cold Rolled strips of Max. thickness 2.25 mm, & minimum thickness of 1.20 mm and up to 80mm width- LE Alloy-Alloy-36 Alloy with 36% Nickel & balance Iron	4570 Kgs including 9% wastage with 5% recovery

RA concerned may take suitable consequential action accordingly.

40	**Case No.:40/5/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00089/AM20/	RLA File :05/24/040/00095/AM20/	Lic.No/Date:0510410694 24.05.2019	Action By: TEC-3
	Decision: The Committee considered the case as per agenda and noted the comments given by Consultant (TEC-3) vide email dated 08.11.2020. However, the matter was deliberated in the meeting and it was observed that the applicant has filed review in many cases against the lower wastages approved by the NC. Hence, the committee decided to refer the case back to Consultant (TEC-3) with an advice to examine the case to see the actual wastages during manufacturing process and give his recommendations accordingly. The case stands deferred.			

41	**Case No.:41/5/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00090/AM20/	RLA File :05/24/040/00094/AM20/	Lic.No/Date:0510410695 24.05.2019	Action By: TEC-3
	Decision: The Committee considered the case as per agenda and noted the comments given by Consultant (TEC-3) vide email dated 08.11.2020. However, the matter was deliberated in the meeting			

	and it was observed that the applicant has filed review in many cases against the lower wastages approved by the NC. Hence, the committee decided to refer the case back to Consultant (TEC-3) with an advice to examine the case to see the actual wastages during manufacturing process and give his recommendations accordingly. The case stands deferred.

42	**Case No.:7/16/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00292/AM20/	RLA File :05/24/040/00425/AM20/	Lic.No/Date:0510412272 25.10.2019	Action By: TEC-3
	Decision: The Committee considered the case as per agenda and noted the comments given by Consultant (TEC-3) vide email dated 08.11.2020. However, the matter was deliberated in the meeting and it was observed that the applicant has filed review in many cases against the lower wastages approved by the NC. Hence, the committee decided to refer the case back to Consultant (TEC-3) with an advice to examine the case to see the actual wastages during manufacturing process and give his recommendations accordingly. The case stands deferred.			

43	**Case No.:3/19/81-ALC2/2019**	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00342/AM20/	RLA File :04/24/040/00135/AM20/	Lic.No/Date:0410166336 06.12.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/119/2019-TSW dated 16.10.2020 as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
73089090	Fabricated Steel Structures Made Out of MS/ HR/ Plates/ Beam/ Etc (**Containing 108.451 MT of Beam)**	125 MT	1	72163200	Beam S275JR NPB 100x55x8.1, 120x60x10.37, 140x70x12.89, 160x80x15.77, 180x90x18.8, 240x120x30.71, 270x135x36.07, 330x160x49.15, 330x160x57	1.02Kgs/Kg content in the export product
			2	72163200	Beam S275JR WPB 100x100x16.67/20.44, 120x120x26.69, 140x140x24.66/33.72, 160x160x30.44/42.59, 180x180x51.22, 200x200x42.26/61.29, 220x220x40.51/50.51, 240x240x83.2	1.02Kgs/Kg content in the export product

Note:

1. **Word "Containing 108.451 MT of Beam" may be suffixed with the description of export item.**
2. **Import items at Sl. No. 1 & 2 shall be of relevant grade and diameter as contained/utilized in the export item.**

RA concerned may take suitable consequential action accordingly.

44	**Case No.:5/19/81-ALC2/2019**	Party Name: RAJPUTANA INDUSTRIES PVT. LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00344/AM20/	RLA File :13/24/040/00177/AM20/	Lic.No/Date:1310049465 09.12.2019	Action By: Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 19.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

45	**Case No.:9/19/81-ALC2/2019**	Party Name: NEO POWER ELECTRONICS & PROJECTS PVT. LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00348/AM20/	RLA File :03/95/040/00888/AM20/	Lic.No/Date:0310833357 11.12.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) vide email dated 08.11.2020 considering the applicant's reply dated 02.09.2020 as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85072000	Exide Made Submarine Battery EK 204 For 636 Kilo Class Russian Submarine Comprising of 248 Dry Cells With Accessories For Submarine Battery Type Kilo 636 And Commissioning Material - 2 Sets (As Per Annexure 2 Of The Contract : 02/Htc-NEO/2019 Dtd.	2 Set	1	78011000	Lead Ingot 99.99%	1.02 Kgs/Kg content in the export product as per **SION C-1058**
			2	28249000	Red Lead	
			3	81101000	Antimony Metal Ingot (Sb: 99.65% Min.)	
			4	74081190	Copper Wire Rod 8 Mm	31 MT including 2% wastage
			5	59119090	Battery Multi Tube Bags Type -I (Gauntlets)	As per **GN-4**
			6	85079010	Battery Separators Darak 5005 946 X 341 X 2.00 mm	
			7	70193200	Surface Mat 112 X 150 CM	**As applied** (Total value not exceed 0.15%
			8	68151090	Sigrafil Carbon Fibers, Sigrafil, C C6-4.0 / 240-E100	

	22.08.2019				378-006	of FoB value)
			9	38040090	Hem -115a Expander With 100%Vanisperse A Lignin	

Note:

3. **Weight of export item is 148.80MT per battery may be added.**
4. **Each battery will contain 248 dry cells each weighing 600 Kg.**

RA concerned may take suitable consequential action accordingly.

46	**Case No.:11/19/81-ALC2/2019**	Party Name: SHERA ENERGY PVT.LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00350/AM20/	RLA File :13/24/040/00184/AM20/	Lic.No/Date:1310049469 11.12.2019	Action By: Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 03.09.2020 followed by a reminder on 19.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information.

The case stands deferred.

47	**Case No.:2/22/81-ALC2/2019**	Party Name: ASTA INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00392/AM20/	RLA File :34/24/040/00262/AM20/	Lic.No/Date:3410045771 08.01.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/187/2019-TSW dated 22.09.2020, taking cue from SION C-1422, as under:

ITCHS Code	**Export Item**	**Quantity**	**Sl. No.**	**ITCHS Code**	**Import Item**	**Recommended Quantity**
85441110	Copper Conductors (continuously transposed containing 5 to 65 enamelled strips)	27856 Kgs	1	74081190	Cast Copper Rod (EC Grade)	27856.00 Kgs
			2	48103910	Insulating Paper	195.00 Kgs
			3	48045900	High Density Kraft Paper	111.42 Kgs

RA concerned may take suitable consequential action accordingly.

48	**Case No.:3/22/81-ALC2/2019**	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00393/AM20/	RLA File :04/24/040/00151/AM20/	Lic.No/Date:0410166419 09.01.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as

per written comments given by MSME as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
74031300	Refined Copper Billets (Min Cu. Content 99.97%)	1311073 Kgs	1	74040012	Copper wire scrap as per ISRI code Druid (Avg Cu. Content 75%)	1.03 Kgs/Kg net content of copper in the export product
			2	74040012	Copper wire scrap as per ISRI code Druid (Avg Cu. Content 45%)	1.03 Kgs/Kg net content of copper in the export product

Note:

1. **Copper content of 1092233 Kgs & 218446 Kgs obtained from import item at Sl. No. 1 & 2 respectively.**
2. **The applicant should import relevant item only.**

RA concerned may take suitable consequential action accordingly.

49

Case No.:7/22/81-ALC2/2019	Party Name: GALA PRECISION ENGINEERING PVT LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
HQ File :01/81/050/00397/AM20/	RLA File :03/94/040/00847/AM20/	Lic.No/Date:0310834081 10.01.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/12/2019-TSW dated 17.09.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73182100	Disc Spring (Din 2093 Series) 200x102x6.5 Qty 7658 Nos. (Total Weight 9131.74 Kgs)	9131.740 Kgs	72269230	Steel Strips 6.53X 420X 1060	15998 Kgs @1.752Kgs/Kg content in the export product after taking 22% recovery from the scrap

Note: Import items shall be of relevant grade as contained in the export item.

RA concerned may take suitable consequential action accordingly.

50

Case No.:8/22/81-ALC2/2019	Party Name: H. H. METALS	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
HQ File :01/81/050/00398/AM20/	RLA File :05/23/040/00377/AM20/	Lic.No/Date:0510413314 13.01.2020	Action By: Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 20.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

51	**Case No.:11/22/81-ALC2/2019**	Party Name: ALUTOP	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00401/AM20/	RLA File :07/24/040/00239/AM20/	Lic.No/Date:0710116026 14.01.2020	

Decision: The Committee considered the case as per agenda. It is noted that the subject AA No. is 0710116026 dated 14.01.2020 whereas DPIIT vide U. O. No.: P-47011/121/2020-TSW dated 21.09.2020 has given recommendations for AA No. 0710115721 dated 21.11.2019. The agenda and the application have different AA numbers. The case was discussed in the meeting. It was noticed that DPIIT has recommended import on net to net basis and hence the Committee decided to ratify the adhoc norms on net to net basis as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76071995	Printed Aluminium Sheet (Net Content of Aluminium Sheet 76868.55 Kgs And Thickness Less Than or Equal To 0.20mm Grade AA 8011)	76868.550 Kgs	76071190	Aluminium Sheet of Thickness Less Than or Equal to 0.20 mm Grade AA 8011	76868.550 Kgs **on net to net basis**

Note: Import items shall be of the same thickness and grade as contained in the export item.

RA concerned may take suitable consequential action accordingly.

52	**Case No.:14/22/81-ALC2/2019**	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00404/AM20/	RLA File :03/94/040/00823/AM20/	Lic.No/Date:0310834191 15.01.2020	Action By: Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3):

1. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format.
2. Drawing/diagram of blank with dimensions of each export product.
3. Copy of Advance Authorization.

The case stands deferred.

53	**Case No.:12/22/81-ALC2/2019**	Party Name: SELP INDIA PVT. LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00402/AM20/	RLA File :03/95/040/00997/AM20/	Lic.No/Date:0310834156 15.01.2020	

Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **MeitY** vide U. O. No.: W-21/4/2020-IPHW-MeitY dated 10.11.2020 as under:

1. Quantity of import item (**Card ID**) at Sl. No. 1 may be allowed **as applied** for inclusive of 1.5% wastage.
2. Quantity of import item (**Modules**) at Sl. No. 2 may be allowed **as applied** for inclusive of

	0.5% wastage. 3. Quantity of import item (**Hologram**) at Sl. No. 3 may be allowed **as applied** for inclusive of 5% wastage. 4. Quantity of import item at Sl. No. 4 may be allowed may be **deleted** as the item procured indigenously. RA concerned may take suitable consequential action accordingly.

54	**Case No.:17/22/81-ALC2/2019**	Party Name: K G METALLOYS	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00407/AM20/	RLA File :13/24/040/00191/AM20/	Lic.No/Date:1310049503 17.01.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 07.06.2020 followed by reminders on 04.09.2020 & 20.10.2020. However, no reply has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for furnishing the requisite information. The case stands deferred.			

55	**Case No.:18/22/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00408/AM20/	RLA File :03/95/040/01018/AM20/	Lic.No/Date:0310834331 20.01.2020	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/112/2020-TSW dated 18.09.2020. (copy enclosed) RA concerned may take suitable consequential action accordingly.			

56	**Case No.:20/22/81-ALC2/2019**	Party Name: USHA INDUSTRIAL CORPORATION	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00410/AM20/	RLA File :08/24/040/00333/AM20/	Lic.No/Date:0810147053 21.01.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments given by Consultant (SKB): 1. Why the quantity of export is more than the import? Please furnish detailed reply. 2. What is quantity of indigenous raw material/component in the export product, if any? 3. What will be the size (Length x Width) and thickness of the export product? 4. What do you mean of surface treated Aluminium sheet? How the treatment will be carried out? 5. Detail Technical note on manufacturing process including the relevant flow sheet. 6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of export item to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification supported by documentary evidence.			

	The case stands deferred.

57	**Case No.:1/1/81-ALC2/2020**	Party Name: GURUSHREE INDUSTRIES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00459/AM20/	RLA File :63/24/040/00001/AM20/	Lic.No/Date:6310001432 18.02.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 20.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

58	**Case No.:3/1/81-ALC2/2020**	Party Name: PARAMJYOTI MOVERS PVT. LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00461/AM20/	RLA File :06/24/040/00091/AM20/	Lic.No/Date:0610039446 04.03.2020	Action By: TEC-1
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-1) on 05.11.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-1) for expediting the comments. The case stands deferred.			

59	**Case No.:7/1/81-ALC2/2020**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00465/AM20/	RLA File :05/23/040/00460/AM20/	Lic.No/Date:0510413815 06.03.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of DPIIT vide U. O. No.: P-47011/95/2019-TSW dated 15.09.2020: 1. Net weight of each cable. 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Tabular statement giving total requirement of each raw material, export product wise. The case stands deferred.			

60	**Case No.:5/1/81-ALC2/2020**	Party Name: MAK CONTROLS AND SYSTEMS PVT. LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00463/AM20/	RLA File :32/24/040/00136/AM20/	Lic.No/Date:3210079446 06.03.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3):			

1. Process of manufacture.
2. Specific use of each item to be imported in export product.
3. To provide clarification for why some items which are in nature of hardware have been shown as consumables.

The case stands deferred.

61	**Case No.:10/1/81-ALC2/2020**	Party Name: LOTUS AVIATION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00468/AM20/	RLA File :05/23/040/00475/AM20/	Lic.No/Date:0510413864 12.03.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 28.10.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

62	**Case No.:11/1/81-ALC2/2020**	Party Name: PARAM INDUSTRIES	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00469/AM20/	RLA File :03/95/040/01157/AM20/	Lic.No/Date:0310835385 12.03.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MSME: 1. Sl. No. 3, 4, 5 & 11 the Standard Deficiency Format. The case stands deferred.			

63	**Case No.:13/1/81-ALC2/2020**	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00471/AM20/	RLA File :07/24/040/00304/AM20/	Lic.No/Date:0710116253 13.03.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Sl. No. 3, 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

64	**Case No.:14/1/81-ALC2/2020**	Party Name: JINDAL SAW LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00472/AM20/	RLA File :05/23/040/00457/AM20/	Lic.No/Date:0510413873 13.03.2020	

Decision: The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms as per written comments given by Consultant (TEC-3) considering the applicant's reply dated 14.08.2020 & 04.11.2020 as under:

Export Items:
The following words may be added in the description of export item at Sl. No. 1 "**Surface area to be coated 440396 sq. Mtr. Coating thickness (i) Epoxy 100 micron (ii) Adhesive 200 micron (iii) HDPE 2700 micron"**

Import Items:

1. **Description & quantity** of import items at Sl. No. 1 may be allowed **as per Sl. No. 1 of SION C 593.**
2. **Total quantity** of import items at Sl. No. 2 & 3 (**Welding wire**) may be allowed **4.20Kg/MT**.
3. Quantity of import items at Sl. No. 4 to 7 may be allowed **as applied for** value restricted up to 2% of FoB value
4. Quantity of import item at Sl. No. 8 (**Relevant adhesive**) may be allowed as 80.21MT.
5. Quantity of import item at Sl. No. 9 (**HDPE)** may be allowed as 1619.23 MT.

Note: Grade & thickness of steel to match in import & export.

RA concerned may take suitable consequential action accordingly.

65	**Case No.:15/1/81-ALC2/2020**	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00473/AM20/	RLA File :05/24/040/00759/AM20/	Lic.No/Date:0510413875 13.03.2020	Action By: TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 16.11.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

66	**Case No.:18/1/81-ALC2/2020**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00476/AM20/	RLA File :05/23/040/00477/AM20/	Lic.No/Date:0510413882 16.03.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of DPIIT vide U. O. No.: P-47011/95/2019-TSW dated 15.09.2020: 1. Net weight of each cable. 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Tabular statement giving total requirement of each raw material, export product wise. The case stands deferred.			

67	**Case No.:20/1/81-ALC2/2020**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00478/AM20/	RLA File :04/24/040/00197/AM20/	Lic.No/Date:0410166620 16.03.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 20.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

68	**Case No.:22/1/81-ALC2/2020**	Party Name: UPR ENGINEERING PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00480/AM20/	RLA File :03/95/040/01185/AM20/	Lic.No/Date:0310835465 17.03.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 30.03.2020 followed by reminders on 04.09.2020 & 20.10.2020. However, no information has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for submitting the complete set of application. The case stands deferred.			

69	**Case No.:2/4/81-ALC2/2020**	Party Name: KRISTI OVERSEAS	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00527/AM21/	RLA File :24/24/040/00007/AM21/	Lic.No/Date:2410043096 11.05.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms taking cue from approved AA No. 2410042932 dated 22.11.2019 as per written comments given by MSME as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74032100	Brass Billets/ **Ingots**	150000 Kgs	74040022	Brass Scrap (Honey Grade)	**1.06 Kgs/Kg on content of brass in the export product**

Note:

1. **The word "Ingots" may be added in the description of export item.**
2. **Export item (Brass Billets/Ingots) should contain- Copper: 53-62%, Lead: 2.5-3.5% & Zinc: 33-36%.**
3. **Import item (Brass Scrap –Honey Grade) should contain- Copper: 52-62%, Lead: 2-3.5% & Zinc: 32-36%.**
4. **Composition of brass to match both for imports and exports.**

RA concerned may take suitable consequential action accordingly.

70	**Case No.:1/4/81-ALC2/2020**	Party Name: N F METALS CORPN	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00526/AM21/	RLA File :05/24/040/00038/AM21/	Lic.No/Date:0510414148 11.05.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 06.11.2020 given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76012010	Aluminium Alloy Ingots Grade: Adc-12 (Silicon: 9.6%-12%, Copper: 1.5%-3.5%, Other Miscellaneous Metals: 4.0% To 4.5%, Aluminium: 80%-85%)	100000 Kgs	76020010	Aluminium Scrap	**As Per SION C-3**

Note: The description of import item is as per SION C-3.

RA concerned may take suitable consequential action accordingly.

71	**Case No.:3/4/81-ALC2/2020**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00528/AM21/	RLA File :03/94/040/00053/AM21/	Lic.No/Date:0310836192 14.05.2020	Action By: Applicant

Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments given by Consultant (TEC-3):

1. Calculation for quantity asked for import of item at Sl. No. 2.
2. Use of import item at Sl. No. 7, when EP is a cable.
3. Details of indigenous inputs.

The case stands deferred.

72	**Case No.:7/4/81-ALC2/2020**	Party Name: C L GUPTA EXPORTS LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00532/AM21/	RLA File :05/23/040/00016/AM21/	Lic.No/Date:0510414181 15.05.2020	Action By: Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 20.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

73	**Case No.:8/4/81-ALC2/2020**	Party Name: C L GUPTA EXPORTS LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00533/AM21/	RLA File :05/23/040/00014/AM21/	Lic.No/Date:0510414182 15.05.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 20.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

74	**Case No.:13/4/81-ALC2/2020**	Party Name: JAY METAL ALLOYS	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00538/AM21/	RLA File :24/24/040/00008/AM21/	Lic.No/Date:2410043104 15.05.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms taking cue from approved AA No. 2410042932 dated 22.11.2019 as per written comments given by MSME as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74032100	Brass Billets	300000 Kgs	74040022	Brass Scrap (Honey Grade)	**1.06 Kgs/Kg on content of brass in the export product**

Note:

1. **Export item (Brass Billets) should contain- Copper: 53-62%, Lead: 2.5-3.5% & Zinc: 33-36%.**
2. **Import item (Brass Scrap –Honey Grade) should contain- Copper: 52-62%, Lead: 2-3.5% & Zinc: 32-36%.**
3. **Composition of brass to match both for imports and exports.**

RA concerned may take suitable consequential action accordingly.

75	**Case No.:6/4/81-ALC2/2020**	Party Name: PARAS LAMINATES PVT LTD	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00531/AM21/	RLA File :05/24/040/00047/AM21/	Lic.No/Date:0510414178 15.05.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 20.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

76	**Case No.:4/4/81-ALC2/2020**	Party Name: R R KABEL LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00529/AM21/	RLA File :03/95/040/00061/AM21/	Lic.No/Date:0310836210 15.05.2020	Action By: Applicant

Decision: The Committee considered the case as per the agenda and noted that the comments for import item at Sl. No. 1 have been received from Consultant (TEC-3) via email dated 16.11.2020. On the advice of Consultant (TEC-3), the Committee decided to refer the case to Consultant (TEC-1) for comments on import item at Sl. No. 2 to 6.

The case stands deferred.

77	**Case No.:11/4/81-ALC2/2020**	Party Name: R R KABEL LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00536/AM21/	RLA File :03/95/040/00059/AM21/	Lic.No/Date:0310836231 15.05.2020	Action By: TEC-3

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 09.11.2020 & 16.11.2020 for examination of the case. However, Consultant (TEC-3) requested to send all the enclosure of the application to examine the case. Therefore, the Committee decided to send the same to Consultant (TEC-3) for examination of the case.

The case stands deferred.

78	**Case No.:5/4/81-ALC2/2020**	Party Name: R.M. ALLOYS PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00530/AM21/	RLA File :05/24/040/00048/AM21/	Lic.No/Date:0510414175 15.05.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 05.11.2020 given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76012010	Aluminium Alloy Ingots Grade Adc-12 Silicon 9.6% -12%, Copper 1.5%-3.5%, Other Misc Metals Approx 4% To 4.5 %, Aluminium 80%-85%	200000 Kgs	76020010	Aluminium Scrap	**As Per SION C-3**

Note: The description & quantity of import item is as per SION C-3.

RA concerned may take suitable consequential action accordingly.

79	**Case No.:12/4/81-ALC2/2020**	Party Name: R. R. KABEL LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00537/AM21/	RLA File :03/95/040/00050/AM21/	Lic.No/Date:0310836232 15.05.2020	Action By: Applicant

Decision: The Committee considered the case as per the agenda and noted that the comments for import item at Sl. No. 1 & 2 have been received from Consultant (TEC-3) via email dated 16.11.2020. On the advice of Consultant (TEC-3), the Committee decided to refer the case to Consultant (TEC-1) for comments on import item at Sl. No. 3 & 4.

The case stands deferred.

80	**Case No.:9/4/81-ALC2/2020**	Party Name: VEDANTA LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00534/AM21/	RLA File :05/24/040/00770/AM20/	Lic.No/Date:0510414187 15.05.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0510411482 dated 09.08.2019 in M. No. 23/81 dated 04.03.2020 as per written comments given by Consultant (TEC-3) vide email dated 08.11.2020 as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76012020	Aluminium Billet Alloy -6000 to 7000, V1 TO V100, B1" TO B"100 1000 to 2000-V1 TO V100-B1" TO B100" 3000 to 4000-V1 TO V100-B1" TO B100" 6000 to 7000, V1 TO V100, C1" TO C100"	20000 MT	1	28182010	Calcined Alumina -Sandy Calcined Metallurgical grade Alumina	As per Sl. No. 1 of SION C-1150 on net content of Al in export product or as applied whichever is less
			2	27131210	Calcined Petroleum Coke - CP Coke	As per Sl. No. 2(a) of SION C-1150 on net content of Al in export product or as applied whichever is less
			3	28261200	Aluminium Fluoride HBD/LBD	As per Sl. No. 3 of SION C-1150 on net content of Al in export product or as applied whichever is less
			4	27011920	Non Coking Coal -Steam coal	As per Sl. No. 5 of SION C-1150 on net content of Al in export product or as applied whichever is less
			5	81041100	Magnesium Ingot,7 to 10 kg Ingot, Concentration: Purity 99 Pct Mg Min	1.02 Kgs/Kg content in the export product or as applied whichever is less
			6	28046900	Silicon Metal -Metallic Silicon	1.02 Kgs/Kg content in the export product or

					Grade 553/ Metallic Silicon Grade 441	as applied whichever is less
			7	27101930	High Speed Diesel -HSD	As per policy for import of fuel

Note:

1. **Import item at Sl. No. 6 (Silicon Metal) should be imported in primary form only.**

RA concerned may take suitable consequential action accordingly.

81	**Case No.:16/4/81-ALC2/2020**	Party Name: MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00541/AM21/	RLA File :03/95/040/00083/AM21/	Lic.No/Date:0310836249 18.05.2020	Action By: Applicant

Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments given by DPIIT vide U. O. No.: P-47011/304/2019-TSW dated 03.11.2020:

1. Quantity of export item in Sq. Mtrs. also in addition to its weight.
2. Quantity of import item at Sl. No. 2 (Aluminium Foil) in Sq. Mtrs. also in addition to its weight.
3. Sl. No. 5 & 11 the Standard Deficiency Format.

The case stands deferred.

82	**Case No.:14/4/81-ALC2/2020**	Party Name: VIRGO LAMINATES LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00539/AM21/	RLA File :05/24/040/00050/AM21/	Lic.No/Date:0510414200 18.05.2020	Action By: Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 21.10.2020. However, no reply has been received yet against deficiency letter. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

83	**Case No.:17/4/81-ALC2/2020**	Party Name: DESHMUKH LEAD PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00542/AM21/	RLA File :03/94/040/00073/AM21/	Lic.No/Date:0310836251 19.05.2020	Action By: Section

Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (TEC-3) for examination of the case on 10.09.2020 followed by a reminder on 21.10.2020. However, Consultant (TEC-3) requested to send physical file of the case. Therefore, the Committee decided to send the same to Consultant (TEC-3) for examination of the case.

The case stands deferred.

84	**Case No.:15/4/81-ALC2/2020**	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00540/AM21/	RLA File :24/24/040/00006/AM21/	Lic.No/Date:2410043110 19.05.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 2410042932 dated 22.11.2019 as per written comments given by MSME as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74032100	Brass Billets	400000 Kgs	74040022	Brass Scrap (Honey Grade As Per ISRI)	**1.06 Kgs/Kg on content of brass in the export product**

Note:

1. **Export item (Brass Billets) should contain- Copper: 61%, Lead: 3.5% & Zinc: 35.5%.**
2. **Import item (Brass Scrap –Honey Grade as Per ISRI) should contain- Copper: 52-62%, Lead: 2-3.5% & Zinc: 32-40 %.**
3. **Composition of brass to match both for imports and exports.**

RA concerned may take suitable consequential action accordingly.

85	**Case No.:18/4/81-ALC2/2020**	Party Name: RAJHANS IMPEX PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00543/AM21/	RLA File :24/24/040/00010/AM21/	Lic.No/Date:2410043111 19.05.2020	Action By: Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MSME:

1. Percentage of composition in import & export item.

The case stands deferred.

86	**Case No.:21/4/81-ALC2/2020**	Party Name: K G METALLOYS	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00546/AM21/	RLA File :05/23/040/00024/AM21/	Lic.No/Date:0510414203 20.05.2020	Action By: Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 21.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

87	**Case No.:20/4/81-ALC2/2020**	Party Name: MADHUBENI HOME APPLIANCES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00545/AM21/	RLA File :05/24/040/00053/AM21/	Lic.No/Date:0510414220 21.05.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the basis of study group report dated 21.02.2020, as adopted by the Committee in the Meeting No. 24/81 dated 18.03.2020, as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73239420	Table Kitchen And Other House Hold Made of Stainless Steel With or Without Handel / Lid/ Antiskid Gasket Irrespective of What Material The Handel/ Lid/Antiskid Gasketmay Have Been Made of 201 Grade of Relevant Thickness Containing 50000kg of Relevant Grade & Thickness of Stainless Steel Circle 201 Grade	50000 Kgs	72199090	Stainless Steel Circles 201 Grade of Relevant Grade & Thickness	1.10 Kgs/Kg content in the export product

Note:

1. **Grade of steel to match in import & export.**
2. **Thickness of sheet/circle should be between 0.1 mm to 1 mm.**
3. **Export product should be of circular/oval shape only.**

RA concerned may take suitable consequential action accordingly.

88	**Case No.:22/4/81-ALC2/2020**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00547/AM21/	RLA File :05/23/040/00030/AM21/	Lic.No/Date:0510414226 22.05.2020	

Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/95/2019-TSW dated 03.11.2020. (copy enclosed)

RA concerned may take suitable consequential action accordingly.

89	**Case No.:24/4/81-ALC2/2020**	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00549/AM21/	RLA File :24/24/040/00011/AM21/	Lic.No/Date:2410043115 22.05.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 2410042932 dated 22.11.2019 as per written comments given by MSME as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74032100	Brass Billets	500000 Kgs	74040022	Brass Scrap (Honey Grade As Per ISRI)	**1.06 Kgs/Kg on content of brass in the export product**

Note:

1. **Export item (Brass Billets) should contain- Copper: 61%, Lead: 3.5% & Zinc: 35.5%.**
2. **Import item (Brass Scrap –Honey Grade as Per ISRI) should contain- Copper: 52-62%, Lead: 2-3.5% & Zinc: 32-40 %.**
3. **Composition of brass to match both for imports and exports.**

RA concerned may take suitable consequential action accordingly.

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Case No.:26/4/81-ALC2/2020	Party Name: C L GUPTA EXPORTS LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
HQ File :01/81/050/00551/AM21/	RLA File :05/23/040/00032/AM21/	Lic.No/Date:0510414256 27.05.2020	Action By: Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 21.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

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Case No.:29/4/81-ALC2/2020	Party Name: MASCOT METAL TRADERS	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
HQ File :01/81/050/00554/AM21/	RLA File :24/24/040/00012/AM21/	Lic.No/Date:2410043118 27.05.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms taking cue from approved AA No. 2410043095 dated 08.05.2020 as per written comments given by MSME as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74032100	Brass Billets	200000 Kgs	74040022	Brass Scrap (Honey Grade)	**1.06 Kgs/Kg on content of brass in the export product**

Note:

1. **Export item (Brass Billets) should contain- Copper: 57-61%, Lead: 2-3.5% & Zinc: 33-35.5%.**
2. **Import item (Brass Scrap (Honey Grade)) should contain- Copper: 56-58%, Lead: 1-1.5%, Zinc: 36-38% & 1% other.**
3. **Composition of brass in export and import should conform.**

RA concerned may take suitable consequential action accordingly.

	Case No.:25/4/81-ALC2/2020	Party Name: TRANSCON INDUSTRIES	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00550/AM21/	RLA File :09/24/040/00111/AM21/	Lic.No/Date:0910068803 27.05.2020	Action By: Applicant
92	**Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020 followed by reminders on 04.09.2020 & 21.10.2020. However, no information has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:30/4/81-ALC2/2020	Party Name: GOLDI SOLAR PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00555/AM21/	RLA File :52/21/040/00017/AM21/	Lic.No/Date:5210043404 28.05.2020	Action By: Applicant
93	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Total wattage to be exported. 2. Detailed calculations of requirement of imported material. The case stands deferred.			

	Case No.:33/4/81-ALC2/2020	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00558/AM21/	RLA File :34/24/040/00048/AM21/	Lic.No/Date:3410046106 29.05.2020	Action By: Applicant
94	**Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020 followed by reminders on 04.09.2020 & 21.10.2020. However, no information has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:32/4/81-ALC2/2020	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00557/AM21/	RLA File :04/24/040/00029/AM21/	Lic.No/Date:0410166790 29.05.2020	
95	**Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) vide email dated 08.11.2020 as under:			

Sl. No.	ITCHS Code	Import Item	Recommended Quantity

1	74081190	8mm Continuous Cast Copper Rod	1.01 Kg/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

96

Case No.:43/4/81-ALC2/2020	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
HQ File :01/81/050/00568/AM21/	RLA File :03/94/040/00096/AM21/	Lic.No/Date:0310836464 01.06.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) vide email dated 08.11.2020 as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	73079290	Coupling Size 2-7/8" L-80 OD 93.17, ID 67.17 (124.459 MT)	7078.590 Meter	1	73043919	Carbon Steel Seamless Pipes As Per API 5ct 10th Edition OD 93.17 * 13 Mm Thk Grade L-80 (200 MT)	179 MT including 43% wastage after 20% recovery
2	73079290	Coupling Size 4-1/2" OD 134, ID 101 (31.325 MT)	951.310 Meter	2	73043929	Carbon Steel Seamless Pipes As Per API 5ct 10th Edition OD 134 * 16.5 Mm Thk Grade P110cy (50 Mt)	45 MT including 44% wastage after 20% recovery

Note: Grade of steel to match in export & import items.

RA concerned may take suitable consequential action accordingly.

97

Case No.:34/4/81-ALC2/2020	Party Name: LEADSTONE ENERGY LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
HQ File :01/81/050/00559/AM21/	RLA File :02/24/040/00014/AM21/	Lic.No/Date:0210209891 01.06.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME vide email dated 26.10.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Lead Ingot 99.97% Purity	500 MT	78019920	Remelted Lead Ingot	1.02 MT/MT net content in the export product

Note:

1. **Maximum lead percentage in import is 98.77%.**
2. **The applicant shall import relevant item only.**

RA concerned may take suitable consequential action accordingly.

98	**Case No.:35/4/81-ALC2/2020**	Party Name: UPR ENGINEERING PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00560/AM21/	RLA File :03/95/040/00117/AM21/	Lic.No/Date:0310836456 01.06.2020	Action By: Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020 followed by reminders on 04.09.2020 & 21.10.2020. However, no information has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for submitting the complete set of application.

The case stands deferred.

99	**Case No.:36/4/81-ALC2/2020**	Party Name: URVI BRASS PRODUCTS	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00561/AM21/	RLA File :24/24/040/00014/AM21/	Lic.No/Date:2410043122 01.06.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74032100	Brass Billets	250000 Kgs	74040022	Brass Scrap (Honey Grade)	**1.06 Kgs/Kg on content of brass in the export product**

Note:

1. **Export item (Brass Billets) should contain- Copper: 52-62%, Lead: 2-3.5% & Zinc: 32-36%.**
2. **Import item (Brass Scrap –Honey Grade) should contain- Copper: 52-62%, Lead: 2-3.5% & Zinc: 32-36%.**
3. **Composition of brass in export and import should conform.**

RA concerned may take suitable consequential action accordingly.

100	**Case No.:37/4/81-ALC2/2020**	Party Name: HITECH EXTRUSION LLP	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00562/AM21/	RLA File :24/24/040/00013/AM21/	Lic.No/Date:2410043123 02.06.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74032100	Brass Billets	950000 Kgs	74040022	Brass Scrap (Honey Grade)	**1.06 Kgs/Kg on content of brass in the export product**

	Note: 1. **Export item (Brass Billets) should contain- Copper: 52-62%, Lead: 2-3.5% & Zinc: 32-36%.** 2. **Import item (Brass Scrap –Honey Grade) should contain- Copper: 52-62%, Lead: 2-3.5% & Zinc: 32-36%.** 3. **Composition of brass in export and import should conform.** RA concerned may take suitable consequential action accordingly.

101	**Case No.:39/4/81-ALC2/2020**	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00564/AM21/	RLA File :04/24/040/00026/AM21/	Lic.No/Date:0410166794 02.06.2020	Action By: Section
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 09.11.2020 for examination of the case. However, on the advice of Consultant (TEC-3), the Committee decided to refer the case to Consultant (TEC-1) for examination and comments. The case stands deferred.			

102	**Case No.:44/4/81-ALC2/2020**	Party Name: RAYZON GREEN ENERGIES	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00569/AM21/	RLA File :52/24/040/00011/AM21/	Lic.No/Date:5210043415 03.06.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Detailed calculations of requirement of each input for both sizes of export product. 2. Specific item of import at Sl. No.1 of import. 3. Copy of Advance Authorization. The case stands deferred.			

103	**Case No.:45/4/81-ALC2/2020**	Party Name: RAYZON GREEN ENERGIES	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00570/AM21/	RLA File :52/24/040/00077/AM20/	Lic.No/Date:5210043417 03.06.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Detailed calculations of requirement of each input. 2. Copy of Advance Authorization. The case stands deferred.			

104	**Case No.:40/4/81-ALC2/2020**	Party Name: VON ROLL (INDIA) PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00565/AM21/	RLA File :07/24/040/00056/AM21/	Lic.No/Date:0710116545 03.06.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) for examination of the case on 19.08.2020 followed by a reminder on 21.10.2020. However, Consultant (TEC-3) informed that few pages of the application are not legible and asked for a new copy of application to examine the case. Therefore, the Committee decided to ask from the applicant to send a fresh legible hard as well as soft copy of application for examination of the case. The case stands deferred.			

105	**Case No.:47/4/81-ALC2/2020**	Party Name: ICON POWER SOLUTIONS PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00572/AM21/	RLA File :05/23/040/00041/AM21/	Lic.No/Date:0510414336 05.06.2020	Action By: MeitY
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 21.10.2020 & 03.11.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

106	**Case No.:46/4/81-ALC2/2020**	Party Name: R R KABEL LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00571/AM21/	RLA File :03/95/040/00875/AM20/	Lic.No/Date:0310836526 05.06.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Specific item of export. 2. Sl. No. 4 & 12 of the Standard Deficiency Format. 3. Copy of Advance Authorization. 4. Copy of export order. The case stands deferred.			

107	**Case No.:50/4/81-ALC2/2020**	Party Name: NAGREEKA INDCON PRODUCTS (P) LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00575/AM21/	RLA File :03/95/040/01148/AM20/	Lic.No/Date:0310836580 08.06.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 21.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.			

	The case stands deferred.

108	**Case No.:49/4/81-ALC2/2020**	Party Name: RAJ METAL INDUSTRIES	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00574/AM21/	RLA File :02/24/040/00018/AM21/	Lic.No/Date:0210209908 08.06.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MSME: 1. Percentage of lead in import & export item alongwith manufacturing process with step-wise wastage. The case stands deferred.			

109	**Case No.:52/4/81-ALC2/2020**	Party Name: RATNAVEER METALS LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00577/AM21/	RLA File :34/24/040/00055/AM21/	Lic.No/Date:3410046133 09.06.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Max. & min. Inner Diameter/Outer Diameter ratio of washers to be exported under this AA. 2. Max. & min. Outer Diameter of washers to be exported under this AA. 3. Range of thickness of sheet required to meet export order. 4. No. of sizes of washers to be exported under this AA. 5. Copy of Advance Authorization. 6. Copy of export order. The case stands deferred.			

110	**Case No.:51/4/81-ALC2/2020**	Party Name: UNIVERSAL METALLICS PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00576/AM21/	RLA File :05/24/040/00090/AM21/	Lic.No/Date:0510414354 09.06.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms taking cue from SION C-3 as per written comments given by MSME as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76012010	Aluminium Alloy Ingots Grade Adc-12 (Silicon 9.6%-12%, Copper 1.5%-3.5%, Other Misc Metals 4%-4.5%, Aluminium 80-	100000 Kgs	76020010	Aluminium Scrap (Zorba, Taint Tabor, Tense, Talk, Talon, Troma And All Kind of Aluminum Scrap Covered By ISRI	1.03 Kgs/Kg net content of Al in the export product

	85%)			Codes)	

Note:

1. **Content of Aluminium in import item is 85-88%.**
2. **The applicant should import relevant items only.**

RA concerned may take suitable consequential action accordingly.

111	**Case No.:53/4/81-ALC2/2020**	Party Name: R R KABEL LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00578/AM21/	RLA File :03/95/040/00099/AM21/	Lic.No/Date:0310836620 10.06.2020	Action By: Section
	Decision: The Committee considered the case as per the agenda and noted that the comments for import item at Sl. No. 1 have been received from Consultant (TEC-3) via email dated 16.11.2020. On the advice of Consultant (TEC-3), the Committee decided to refer the case to Consultant (TEC-1) for comments on import item at Sl. No. 2. The case stands deferred.			

112	**Case No.:54/4/81-ALC2/2020**	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00579/AM21/	RLA File :04/24/040/00037/AM21/	Lic.No/Date:0410166814 10.06.2020	Action By: TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 03.11.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-1) for expediting the comments. The case stands deferred.			

113	**Case No.:2/7/81-ALC2/2020**	Party Name: ELECTROLEAD PUNE PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00658/AM21/	RLA File :31/83/040/00029/AM21/	Lic.No/Date:3110067796 28.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020 followed by a reminder on 21.10.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

114	**Case No.:3/7/81-ALC2/2020**	Party Name: ELECTROLEAD PUNE PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00659/AM21/	RLA File :31/83/040/00028/AM21/	Lic.No/Date:3110067797 28.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020 followed by a reminder on 21.10.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

115	**Case No.:1/7/81-ALC2/2020**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00657/AM21/	RLA File :05/23/040/00088/AM21/	Lic.No/Date:0510414751 28.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of DPIIT vide U. O. No.: P-47011/95/2019-TSW dated 15.09.2020: 1. Detailed calculations for the requirement of each raw material, export product wise supported by Cross Sectional Diagram of the cable/Buyers data sheet. 2. Details of other materials, indigenous or imported required in the manufacturing of the cables. 3. Net weight per KM of each cable including the weight of indigenous inputs. 4. Wastage claimed on each import item, if any. 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 6. Tabular statement giving total requirement of each raw material, export product wise. The case stands deferred.			

116	**Case No.:4/7/81-ALC2/2020**	Party Name: AB CASTINGS	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00660/AM21/	RLA File :50/24/040/00007/AM21/	Lic.No/Date:5010002699 29.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (SKB): 1. Chemical Composition of item of export and item of import. 2. Process Flow chart and wastage at each stage of operation. 3. Material balance sheet in excel form, according to the grades, compositions and quantities for export of 45000 Kgs Alloy Steel castings , which could qualify the weight of imported inputs, according to their chemical composition and actual wastage during manufacturing of export product. 4. Indicate whether the export products are in rough or finished condition. 5. What are the indigenous raw materials are to be added for balancing chemical composition			

	of export product? The case stands deferred.

117	**Case No.:5/7/81-ALC2/2020**	Party Name: GUJARAT COPPER ALLOYS LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00661/AM21/	RLA File :03/94/040/00282/AM21/	Lic.No/Date:0310837489 29.07.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 05.11.2020 given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74031300	Refined Copper Billets	100 MT	74040012	Copper Wire Scrap As Per ISRI Code Druid (Average Net Content Of Copper Wire Scrap in Druid is 50%)	**204.00 MT including 3% wastage on copper content in the export of refined copper Billets**

Note: The export item should be of minimum 99.00% purity.

RA concerned may take suitable consequential action accordingly.

118	**Case No.:13/7/81-ALC2/2020**	Party Name: ASEEM TECHNOLOGIES (P) LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00669/AM21/	RLA File :56/24/040/00013/AM21/	Lic.No/Date:5610005913 30.07.2020	Action By: MeitY

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 16.11.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

119	**Case No.:7/7/81-ALC2/2020**	Party Name: MUNDRA SOLAR PV LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00663/AM21/	RLA File :08/24/040/00119/AM21/	Lic.No/Date:0810148262 30.07.2020	Action By: TEC-3

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 29.10.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments.

The case stands deferred.

120	**Case No.:10/7/81-ALC2/2020**	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00666/AM21/	RLA File :04/24/040/00058/AM21/	Lic.No/Date:0410166930 30.07.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

121	**Case No.:11/7/81-ALC2/2020**	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00667/AM21/	RLA File :04/24/040/00059/AM21/	Lic.No/Date:0410166931 30.07.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

122	**Case No.:6/7/81-ALC2/2020**	Party Name: VOESTALPINE VAE VKN INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00662/AM21/	RLA File :05/24/040/00208/AM21/	Lic.No/Date:0510414780 30.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 22.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

123	**Case No.:8/7/81-ALC2/2020**	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00664/AM21/	RLA File :04/24/040/00052/AM21/	Lic.No/Date:0410166928 30.07.2020	Action By: TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 02.11.2020 & 03.11.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind again Consultant (TEC-3) for expediting the comments. The case stands deferred.			

124	**Case No.:9/7/81-ALC2/2020**	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00665/AM21/	RLA File :04/24/040/00053/AM21/	Lic.No/Date:0410166929 30.07.2020	Action By: TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 02.11.2020 & 03.11.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind again Consultant (TEC-3) for expediting the comments. The case stands deferred.			

125	**Case No.:12/7/81-ALC2/2020**	Party Name: R T JAIN AND COMPANY	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00668/AM21/	RLA File :03/95/040/00261/AM21/	Lic.No/Date:0310837519 31.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (SKB): 1. What is the percentage of Copper in Copper Wire scrap? 2. What is the market value of PVC/rubber coming along with copper wire scrap? 3. What is the range of percentage of copper in copper wire scrap when minimum copper is 40%? Also a copy of shipping Billing may be given. The case stands deferred.			

126	**Case No.:17/7/81-ALC2/2020**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00673/AM21/	RLA File :09/24/040/00233/AM21/	Lic.No/Date:0910069014 03.08.2020	Action By: TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) for examination of the case on 09.10.2020 followed by a reminder on 13.10.2020. However, no comments have been received yet. Therefore, the Committee decided to remind again Consultant (TEC-3) for expediting the comments. The case stands deferred.			

127	**Case No.:18/7/81-ALC2/2020**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00674/AM21/	RLA File :09/24/040/00232/AM21/	Lic.No/Date:0910069015 03.08.2020	Action By: TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) for examination of the case on 29.09.2020 followed by a reminder on 28.10.2020. However, no comments have been received yet. Therefore, the Committee decided to remind again Consultant (TEC-3) for expediting the comments.			

	The case stands deferred.

128	**Case No.:14/7/81-ALC2/2020**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00670/AM21/	RLA File :04/24/040/00063/AM21/	Lic.No/Date:0410166944 06.08.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the recommendation of Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74081190	8mm Continuous Cast Copper Rod	1.01 Kg/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

129	**Case No.:15/7/81-ALC2/2020**	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00671/AM21/	RLA File :05/24/040/00215/AM21/	Lic.No/Date:0510414832 07.08.2020	Action By: TEC-3

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) for examination of the case on 08.09.2020 followed by a reminder on 22.10.2020. However, no comments have been received yet. Therefore, the Committee decided to remind again Consultant (TEC-3) for expediting the comments.

The case stands deferred.

130	**Case No.:21/7/81-ALC2/2020**	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00677/AM21/	RLA File :02/24/040/00053/AM21/	Lic.No/Date:0210210029 10.08.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under:

Sl. No.	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
1	78011000	Lead Ingot Purity 99.97% & Above	300 MT	78019920	Remelted Lead Ingot	1.02 Kgs/Kg net content of lead in the export product
2	78019990	Lead Alloys	200 MT			

Note:

1. **Percentage of lead in import item is maximum 95%.**
2. **Percentage of lead in lead alloy is minimum 96%.**
3. **The applicant should import relevant item only.**

RA concerned may take suitable consequential action accordingly.

131	**Case No.:20/7/81-ALC2/2020**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00676/AM21/	RLA File :11/24/040/00002/AM21/	Lic.No/Date:1110028728 10.08.2020	Action By: TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) for examination of the case on 07.09.2020 followed by a reminder on 22.10.2020. However, no comments have been received yet. Therefore, the Committee decided to remind again Consultant (TEC-3) for expediting the comments. The case stands deferred.			

132	**Case No.:19/7/81-ALC2/2020**	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00675/AM21/	RLA File :04/24/040/00055/AM21/	Lic.No/Date:0410166948 10.08.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of DPIIT vide U. O. No.: P-47011/119/2019-TSW dated 02.11.2020: 1. Sl. No. 1, 3, 4, 5 & 11 the Standard Deficiency Format. The case stands deferred.			

133	**Case No.:23/7/81-ALC2/2020**	Party Name: AMPCO METAL INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00679/AM21/	RLA File :31/83/040/00039/AM21/	Lic.No/Date:3110067815 11.08.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020 followed by a reminder on 22.10.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

134	**Case No.:22/7/81-ALC2/2020**	Party Name: NAVITAS GREEN SOLUTIONS PVT. LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00678/AM21/	RLA File :52/21/040/00063/AM21/	Lic.No/Date:5210043486 11.08.2020	Action By: TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 22.10.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments.			

	The case stands deferred.

135	**Case No.:31/7/81-ALC2/2020**	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00687/AM21/	RLA File :07/24/040/00136/AM21/	Lic.No/Date:0710116878 13.08.2020	Action By: TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 20.10.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

136	**Case No.:32/7/81-ALC2/2020**	Party Name: LASER POWER & INFRA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00688/AM21/	RLA File :02/24/040/00057/AM21/	Lic.No/Date:0210210037 13.08.2020	Action By: DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 12.11.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

137	**Case No.:26/7/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00682/AM21/	RLA File :03/95/040/00270/AM21/	Lic.No/Date:0310837632 13.08.2020	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/112/2020-TSW dated 29.09.2020. (copy enclosed) RA concerned may take suitable consequential action accordingly.			

138	**Case No.:25/7/81-ALC2/2020**	Party Name: SKYLEAD	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00681/AM21/	RLA File :03/95/040/00276/AM21/	Lic.No/Date:0310837630 13.08.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Refined Lead (Min 99.97 %	210 MT	78019920	Remelted Lead	1.02 MT/MT net content in the export

	Purity)				product

Note:

1. **Percentage of lead in import item is maximum 98%.**
2. **The applicant should import relevant item only.**

RA concerned may take suitable consequential action accordingly.

139

Case No.:33/7/81-ALC2/2020	Party Name: CYPRESS INDUSTRIES INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
HQ File :01/81/050/00689/AM21/	RLA File :08/24/040/00131/AM21/	Lic.No/Date:0810148328 14.08.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85444299	Wiring Harness	13500 Number	1	85389000	Sleeve	Net to net basis
			2	85441190	Wire	Net to net basis
			3	69099000	Ceramic Tube Big	As per GN-4
			4	85441190	Shrink Tubes	Net to net basis
			5	69099000	Potting Compound	Upto 2% of FoB value
			6	69099000	Ceramic Tube Small	As per GN-4

Note: The applicant should import relevant item only.

RA concerned may take suitable consequential action accordingly.

140

Case No.:27/7/81-ALC2/2020	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
HQ File :01/81/050/00683/AM21/	RLA File :04/24/040/00067/AM21/	Lic.No/Date:0410166956 14.08.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1). (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

141

Case No.:29/7/81-ALC2/2020	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
HQ File :01/81/050/00685/AM21/	RLA File :04/24/040/00069/AM21/	Lic.No/Date:0410166959 14.08.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1). (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

142	**Case No.:34/7/81-ALC2/2020**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00690/AM21/	RLA File :03/94/040/00236/AM21/	Lic.No/Date:0310837707 17.08.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74081190	Copper Wire Rod : 8 Mm Dia	Net + 1% wastage
2	39019090	Semi Conducting Compound	Net + 2.5% wastage
3	76011010	Primary Unalloyed Aluminium Ingots/ Sow/ T-Bars	Net + 1% wastage
4	39011090	XLPE Compound	Net + 2.5% wastage
5	39041020	PVC Resin	Net + 2.5% wastage
6	29173200	Plasticiser (DOP)	Net + 2.5% wastage
7	44151000	Wooden Drums	As per packing policy
8	73269099	MS / Steel Drum	As per packing policy

RA concerned may take suitable consequential action accordingly.

143	**Case No.:35/7/81-ALC2/2020**	Party Name: KALPATARU POWER TRANSMISSION LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00691/AM21/	RLA File :08/24/040/00128/AM21/	Lic.No/Date:0810148343 17.08.2020	Action By: TEC-3

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 22.10.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments.

The case stands deferred.

144	**Case No.:36/7/81-ALC2/2020**	Party Name: JAIN RECYCLING PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00692/AM21/	RLA File :32/24/040/00036/AM21/	Lic.No/Date:3210079645 18.08.2020	Action By: Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 22.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

145	**Case No.:37/7/81-ALC2/2020**	Party Name: PRIYANKA INDIA PVT. LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00693/AM21/	RLA File :05/24/040/00238/AM21/	Lic.No/Date:0510414929 18.08.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 22.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

146	**Case No.:38/7/81-ALC2/2020**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00694/AM21/	RLA File :04/24/040/00074/AM21/	Lic.No/Date:0410166964 18.08.2020	Action By: TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 13.10.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

147	**Case No.:39/7/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00695/AM21/	RLA File :03/95/040/00289/AM21/	Lic.No/Date:0310837758 19.08.2020	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/112/2020-TSW dated 29.09.2020. (copy enclosed) RA concerned may take suitable consequential action accordingly.			

148	**Case No.:41/7/81-ALC2/2020**	Party Name: SKYLEAD	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00697/AM21/	RLA File :03/95/040/00297/AM21/	Lic.No/Date:0310837792 19.08.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME vide email dated 26.10.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Refined Lead (Min 99.97% Lead)	500 MT	78019920	Remelted Lead	1.02 MT/MT net content in the export product

Note:

1. **Maximum lead percentage in import is 98%.**

2. **The applicant shall import relevant item only.**

RA concerned may take suitable consequential action accordingly.

149	**Case No.:42/7/81-ALC2/2020**	Party Name: SKYLEAD	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00698/AM21/	RLA File :03/95/040/00300/AM21/	Lic.No/Date:0310837793 19.08.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME vide email dated 26.10.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78019100	Lead Alloy	100 MT	78019920	Remelted Lead	1.02 MT/MT net content i the export product

Note:

1. **Percentage of lead in export item is minimum 99.97%.**
2. **Maximum lead percentage in import is 98%.**
3. **The applicant shall import relevant item only.**

RA concerned may take suitable consequential action accordingly.

150	**Case No.:44/7/81-ALC2/2020**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00700/AM21/	RLA File :03/94/040/00316/AM21/	Lic.No/Date:0310837821 20.08.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74081190	Copper Wire Rod : 8 mm Dia	Net + 1% wastage
2	39019090	Semi Conducting Compound	Net + 2.5% wastage
3	76011010	Primary Unalloyed Alluminium Ingots/Sow/T-Bars	Net + 1% wastage
4	39011090	XLPE Compound	Net + 2.5% wastage
5	39041020	PVC Resin	Net + 2.5% wastage
6	29173200	Plasticiser (DOP)	Net + 2.5% wastage

RA concerned may take suitable consequential action accordingly.

151	**Case No.:43/7/81-ALC2/2020**	Party Name: MUNDRA SOLAR PV LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00699/AM21/	RLA File :08/24/040/00139/AM21/	Lic.No/Date:0810148374 20.08.2020	Action By: TEC-3

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 29.10.2020 for examination of the case. However, no comments have

	been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.

152	**Case No.:45/7/81-ALC2/2020**	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00701/AM21/	RLA File :04/24/040/00068/AM21/	Lic.No/Date:0410166974 20.08.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

153	**Case No.:1/10/81-ALC2/2020**	Party Name: NICO EXTRUSIONS LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00781/AM21/	RLA File :03/95/040/01229/AM20/	Lic.No/Date:0310838703 05.10.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 28.10.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

154	**Case No.:4/10/81-ALC2/2020**	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00784/AM21/	RLA File :02/24/040/00089/AM21/	Lic.No/Date:0210210142 06.10.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 28.10.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

155	**Case No.:2/10/81-ALC2/2020**	Party Name: HINDALCO INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00782/AM21/	RLA File :02/24/040/00086/AM21/	Lic.No/Date:0210210143 06.10.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 28.10.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

156	**Case No.:3/10/81-ALC2/2020**	Party Name: PRECISION METALS	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00783/AM21/	RLA File :03/95/040/00411/AM21/	Lic.No/Date:0310838730 06.10.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 28.10.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

157	**Case No.:5/10/81-ALC2/2020**	Party Name: TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00785/AM21/	RLA File :07/24/040/00180/AM21/	Lic.No/Date:0710117109 07.10.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 28.10.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

158	**Case No.:9/10/81-ALC2/2020**	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00789/AM21/	RLA File :13/24/040/00037/AM21/	Lic.No/Date:1310049701 08.10.2020	Action By: DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 10.11.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

159	**Case No.:8/10/81-ALC2/2020**	Party Name: HI TECH STAINLESS WORLD	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00788/AM21/	RLA File :03/94/040/00499/AM21/	Lic.No/Date:0310838793 08.10.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 28.10.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

160	**Case No.:7/10/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00787/AM21/	RLA File :03/95/040/00396/AM21/	Lic.No/Date:0310838787 08.10.2020	
	Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/112/2020-TSW dated 17.11.2020 (copy enclosed). RA concerned may take suitable consequential action accordingly.			

161	**Case No.:6/10/81-ALC2/2020**	Party Name: UKB ELECTRONICS PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00786/AM21/	RLA File :05/24/040/00337/AM21/	Lic.No/Date:0510415441 08.10.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 29.10.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

162	**Case No.:10/10/81-ALC2/2020**	Party Name: SCHNEIDER ELECTRIC INDIA PVT LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00790/AM21/	RLA File :07/24/040/00196/AM21/	Lic.No/Date:0710117132 14.10.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 29.10.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

163	**Case No.:12/10/81-ALC2/2020**	Party Name: OLECTRA GREENTECH LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Approved**
	HQ File :01/81/050/00792/AM21/	RLA File :09/24/040/00385/AM21/	Lic.No/Date:0910069331 15.10.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1) as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85469090	Silicone Rubber Insulators DDE Imp 35kv Tongue/ Clevis 35kv	14256 Number	1	39100000	Elastosil R 401/40 S Silicones in Primary Forms	Nil wastage with accountability clause
			2	28183000	Aluminium Hydroxide	
			3	39100000	Elastosil Aux Mould Release Agent A Silicones in Primary Forms	
			4	32089019	Elastosil Aux G 3243 Primer Primers	
			5	73261990	Power Line Fittings Tongue Metal Item	As per GN-4
			6	73261990	Power Line Fittings Clevis Metal Item	As per GN-4
			7	73261990	Forged Clevis Round PIN and SS Cotter PIN Metal Item	As per GN-4

RA concerned may take suitable consequential action accordingly.

164	**Case No.:13/10/81-ALC2/2020**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00793/AM21/	RLA File :09/24/040/00395/AM21/	Lic.No/Date:0910069333 15.10.2020	Action By: TEC-3

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 05.11.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

165	**Case No.:11/10/81-ALC2/2020**	Party Name: WAAREE ENERGIES LTD.	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00791/AM21/	RLA File :52/24/040/00055/AM21/	Lic.No/Date:5210043564 15.10.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 29.10.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

166	**Case No.:14/10/81-ALC2/2020**	Party Name: HONYLITE PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2020 10.11.2020	**Status: Deferred**
	HQ File :01/81/050/00794/AM21/	RLA File :05/23/040/00234/AM21/	Lic.No/Date:0510415519 16.10.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MSME: 1. Net content of import in export item. 2. Manufacturing process with step-wise wastage. The case stands deferred.			

Minutes of the Offline Cases

SI. No.	Applicant's Name / AA No.	HQ/RA File No.	Case History	Decision	Remarks
R1	(E-24954) ALSTOM PROJECTS INDIA LIMITED 0310683926 dated 29.02.2012	01/81/050/00515/AM12 03/94/040/01033/AM12	The Case was rejected in M. No. 18 dt. 04.12.2012 due to non-submission of reply. The applicants vide letter dated 09.02.2016 furnished reply with a requested to fix the ad-hoc norms. The applicant had also furnished reply dated 21.02.2019 to DHI of deficiency letter dated 23.10.2017 which was forwarded to DHI on 31.05.2019. DHI was reminded on 14.08.2019 & 03.10.2019 to expedite the comments. As per NC decision of M. No. 13/81 dt. 03.10.2019, a letter was sent to the applicant on 28.10.2019 followed by reminder dated 23.12.2019 requesting to submit the complete set of application. The applicant submitted the copy of application vide email dated 04.06.2020 which was referred to DHI on the same day. As per decision of M. No. 04/81 dt. 09.07.2020, D/L was sent to the applicant on 27.08.2020. The case was last considered in M. No. 07/81 dated 08.09.2020. As per NC decision, reminder was sent to the applicant on 22.10.2020. The applicant's reply was sent to DHI on 16.11.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred

R2	(E-24956) BC INSTRUMENTS INDIA PRIVATE LIMITED	KASEZ/100%EOU/II/46/2003-04/Vol.I-941	The applicant requested for fixation of wastage norms in respect of machined components under 100% EOU. The applicant's representation was referred to DPIIT on 23.05.2018. The complete set of application was again sent to DPIIT on 01.11.2019 for examination of the case. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to seek from the applicant to furnish some information as per advice of representative of DPIIT. As per NC decision, a deficiency letter was sent to the applicant on 28.01.2020. However, no reply has been received yet. Information received from the applicant vide email dated 17.06.2020 has been forwarded to DPIIT for comments on 27.06.2020. As per decision of M. No. 04/81 dt. 09.07.2020, D/L was sent to the applicant on 01.09.2020. The case was last considered in M. No. 07/81 dated 08.09.2020. As per NC decision, reminder was sent to the applicant on 22.10.2020. However, no reply has been received yet.	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred
R3	(E_23203) Vedanta Limited (Formerly M/S. Sterlite Industries (India) Limited 3510030450 dated 03.06.2010	01/81/050/00055/AM11/DES.II 35/24/040/00046/AM10/	The case was rejected in M. No. 26/81-ALC2/2010 dated 28.09.2010 as per written comments of M/o Mines vide OM No. 4/(16)/2010-Metal-III/L dated 17.09.2010. The applicant's representation received on 14.02.2019 with a request to fix the ad-hoc norms. The case was decided to examine on file along with written comments of MSME in M. No. 23/81 dated 28.01.2014. As per NC decision, an email was again sent to the applicant on 30.01.2020 to attend personal hearing on 19.02.2020. The Committee considered the case in M. No. 22 dated 19.2.2020 and heard the applicant's representative during personal hearing. The Committee directed to the representative to furnish following information as per advice of Consultant (TEC-3): Material Balance sheet. 1. Manufacturing processes with stage-wise wastage of all three materials. 2. Composition of raw materials. Information received from the applicant vide email dated 02.04.2020 was referred to Consultant TEC-3 on 07.04.2020 and 27.06.2020. As per decision of M. No. 04/81 dt. 09.07.2020, the main file was referred to Consultant (TEC-3) on 01.09.2020. The case was last considered in M. No. 07dated 08.09.2020 and decided to send hard copy of the applicant's reply to Consultant (TEC-3).	The Committee noted that the hard copy of the applicant's reply has not yet been sent to Consultant (TEC-3) as decided in the M. No. 07/81dated 08.09.2020. Therefore, the Committee decided to send the same to Consultant (TEC-3) immediately.	Deferred

R4	(E-23204) CROMPTON GREAVES LIMITED 0310444382 dated 26.09.2007	01/81/050/00624/AM08 03/94/040/00634/AM08	The case was rejected in M. No. 24/81 dated 14.09.2010 due to non-submission of reply. The applicant vide letters dated 27.12.2016, 05.06.2017 and 01.07.2017 had requested to ratify the norms. The representation dated 01.07.2017 was forwarded to DHI on 06.07.2017 for examination of the case. In M. No. 04/81-Pt.II dated 03.10.2018, the Committee noted that DHI vide U.O. No. 3/82/2018 dated 13.03.2018 had offered the written comments and recommended the norms on repeat with AA No. 0310343657 dated 19.08.2005. The Case was referred to Consultant (TEC-3) on 25.09.2019 & 01.11.2019. Consultant (TEC-3) on 04.11.2019 stated that input norms export of refurbished items cannot be worked out as details of parts which need repair/replacement is not known and scrap value of old parts cannot be ascertained. In M. No. 19/81 dt. 26.12.2019, it was decided to call the applicant on personal hearing. As per NC decision, an email was sent to the applicant on 30.01.2020 to attend personal hearing on 19.02.2020. Nobody appeared for PH in M.No. 22 dated 19.2.2020. The applicant via email dated 07.07.2020 informed that they will attend PH on 9th July 2.30pm. The case was considered in M. No. 04/81 dt. 09.07.2020, The Committee heard the representatives of the applicant during personal hearing held through video conferencing. On the advice of Consultant (TEC-3), the Committee directed the representatives to furnish information in tabular form. As per NC decision, D/L was sent to the applicant on 27.08.2020. The case was last considered in M. No. 07/81 dated 08.09.2020. As per decision, the applicant's reply dt. 09.09.2020 was referred to (TEC-3) on 11.09.2020 & 22.10.2020.	The Committee considered the case as per agenda. Consultant (TEC-3) informed that the applicant has not provided requisite information against the deficiency letter but has requested to approve the on repeat basis of a case in 2005. The Committee discussed the issue and decided to remind the applicant to furnish the requisite information as sought vide email dated 27.08.2020.	Deferred
R5	(E-23205) TEXMACO RAIL & ENGINEERING LIMITED 0210196856 dated 26.11.2013	01/81/050/00125/AM15 02/24/040/00138/AM14	The Case was rejected in M. No.15 dt. 03.11.2015 due to non submission of reply of DHI deficiency letter dated 14.08.2015. The applicant vide letter dated 27.01.2016 had requested the RA, Kolkata for amendment of AA. The copy of licence amendment sheet dated 25.05.2016 along with representation was forwarded to DHI for examination. DHI on 04.11.2016 advised to consult with DPIIT or ratify under SION C-1647. The case was referred to DPIIT on 21.08.2017. The Committee in M. No. 4 /81-Pt.II dated 03.10.2018 decided to call the applicant for personal hearing. The PH letter was sent to the applicant on 23.09.2019 to appear before NC in M. No.13/81 dated 03.10.2019 (actually held on 04.10.2019), as per NC decision, another dated of personal hearing was granted. A letter was sent to the applicant on 31.10.2019 to attend personal hearing on 13.11.2019. In M. No. 16/81 dt. 13.11.2019, the Committee heard the applicant's	The Committee decided to wait for the comments.	Deferred

			representative during personal hearing and noted that authorisation was amended after its issuance. However, the representatives could not explain the present details of export and import items. Therefore, the Committee directed to the representative to submit some information. As per NC decision, D/L was issued to the applicant on 12.12.2019 followed by a reminder on 27.01.2020. Information received from the applicant vide email dated 03.04.2020 has been referred to DPIIT on 01.06.2020. The case was considered in M. No. 04/81 dt. 09.07.2020 and decided to remind DPIIT to expedite the comments. Reminder issued to DPIIT on 26.08.2020. The case was last considered in M.No. 07/81 dated 08.09.2020 and decided to seek from the applicant to furnish the following information as per comments of DPIIT vide U. No. No. P-47011/116/2020-TSW dated 07.09.2020: 1. Copy of AA along with all the amendment sheets. 2. Final list of import & export items after incorporating all amendments. 3. Information at Sl. No. 3, 4, 5 & 11 of Deficiency Format, export product-wise. The applicant's reply dt. 14.09.2020 was sent to DPIIT on 28.10.2020. The main file of the case was also sent to DPIIT on 11.11.2020. However, o comments have been received yet.		
R6	NATIONAL STEEL AND AGRO INDUSTRIES LIMITED 5610005277 dated 18.12.2017	01/81/050/00146/AM19/ 56/24/040/00031/AM18/	This case was rejected in M. No. 12/81 dated 13.02.2019 due to non-submission of reply to deficiency letter dated 04.10.2018 raised by MoS. The applicant vide letter dated 14.05.2019 enclosed a copy of their earlier reply dated 17.07.2018 stating that they had already replied on 17.07.2018 and requested to ratify the norms. As per decision of M. No. 13/81dated 04.10.2019, the case was referred to Consultant (TEC-3) on 01.11.2019 as comments from MoS were not coming. In M. No. 16/81 dt. 13.11.2019, the Committee noted the comments furnished by MoS vide U.O. No. 2(17)/2019-TD dated 08.11.2019 as well as comments of Consultant (TEC-3) and decided to seek from the applicant the following information: (i) Stage wise wastage of import item No. 1. (ii) Justification for import item 6 i.e. GP sheet for packing when one of the export product is also GP sheet. As per NC decision, D/L was sent to the applicant on 12.12.2019. The case was considered in M. No. 19/81 dt. 26.12.2019 and decided to ask from MoS and the party to clarify both the points. A reminder was also sent to the applicant on 27.01.2020. As per NC decision taken in Meeting No. 22 dated 19.2.2020, reminder has was sent to the applicant on 01.04.2020. The case was considered in M. No.	The Committee considered the case as per agenda. Consultant (TEC-3) informed that the applicant's reply dated 19.09.2020 is deficient. Therefore, the Committee decided to seek again from the applicant to furnish the following information: 1. To provide Stage-wise wastages supported with calculations like width of imported coil, trimming details at each stage etc. 2. Regarding import item at Sl. No. 2, to provide justification why GP sheet is necessary for packing.	Deferred

			04/81 dt. 09.07.2020 and decided to grant last opportunity to the applicant to furnish the requisite information. As per NC decision, final D/L reminder was sent to applicant on 26.08.2020. The case was last considered in M. No. 07/81dated 08.09.2020 and decided to wait for the reply of the applicant. The applicant's reply dt. 19.09.2020 was sent to Consultant (TEC-3) & MoS on 13.10.2020 & 05.11.2020.		
R7	(E-23371) SHIVALIK BIMETAL CONTROLS LTD. 0510399656 dated 08.09.2016	01/81/050/00397/AM17/ 05/24/040/00287/AM17/	The case was ratified in M. No. 13/81 dated 19.09.2017 as per DIPP comments vide U. O. No.12/68/2017-TSW/45 dated 19.09.2017. The applicant vide letter dated 25.01.2018 had requested for revision of ratified norms. As per NC decision, a letter was again sent to the applicant to attend PH on 26.12.2019. The Committee heard the applicant's representative during personal hearing in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to DPIIT for further examination. As per NC decision, the case was referred to DPIIT on 31.01.2020. The case was considered in M. No. 04/81 dt. 09.07.2020 ant the Committee noted the written comments of DPIIT given vide U.O. No. P-470111/80/2019-TSW dated 26.5.2020. The Committee also noted the applicant had applied two import items whereas DPIIT had allowed import item No. 1 only. No comment was given in r/o import item No. 2. Hence, the Committee decided to refer back the matter again to DPIIT for re-examination. The Committee also noted that the applicant has demanded significantly higher wastage than that recommended by DPIIT. Hence, it was also decided to ask the applicant to justify wastages as demanded. As per NC decision, D/L was sent to applicant on 27.08.2020. The applicant's reply email dated 04.09.2020 was forwarded to DPIIT on 04.09.2020 for examination of the case. The case was last considered in M. No. 07/81 dated 08.09.2020, and decided to remind DPIIT for expediting the comments. Reminder issued to DPIIT on 22.10.2020 & 05.11.2020.	The Committee considered the case as per the agenda and noted the comments given by DPIIT vide U. O. No.: P-47011/80/2019-TSW dated 09.11.2020. The Committee observed that similar cases of the same applicant have also been referred to Consultant (TEC-3). Hence, the Committee decided to take a view in the matter on receipt of comments from Consultant (TEC-3).	**Deferred**
R8	(E-24958) Shivalik Bimetal Controls Ltd. 0510398533 dated 17.05.2016	01/81/050/00197/AM17/ 05/24/040/00045/AM17/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 on repeat basis as approved for AA No. 0510402399 dated 01.05.2017 ratified in M. No.11/81/ALC2/2017 dated 22.08.2017. The applicant's representation received on 22.11.2018 with a request for revision of ratified norms. As per NC decision of M. No. 15/81 dt. 30.10.2019, a letter was sent to the applicant to attend PH on 13.11.2019. The Committee again called the applicant for personal hearing as nobody was appeared for personal hearing in M. No. 16/81 dt.	The Committee considered the case as per the agenda and noted the comments given by DPIIT vide U. O. No.: P-47011/80/2019-TSW dated 09.11.2020. The Committee observed that similar cases of the same applicant have also been referred to Consultant (TEC-3). Hence, the	**Deferred**

			13.11.2019. As per NC decision, an email was sent to the applicant to attend PH on 26.12.2019. The Committee heard the applicant's representative during personal hearing in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to DPIIT for further examination. As per NC decision, the case was referred to DPIIT on 12.02.2020. The case was considered in M. No. 04/81 dt. 09.07.2020 and noted the written comments of DPIIT given vide U.O. No. P-470111/80/2019-TSW dated 26.5.2020. The Committee also noted the applicant had applied two import items whereas DPIIT had allowed import item No. 1 only. No comment was given in r/o import item No. 2. Hence, the Committee decided to refer back the matter again to DPIIT for re-examination. The Committee also noted that the applicant had demanded significantly higher wastage than that recommended by DPIIT. Hence, it was also decided to ask the applicant to justify wastages as demanded. As per NC decision, D/L was sent to the applicant on 27.08.2020. The applicant's reply email dated 04.09.2020 was forwarded to DPIIT on 04.09.2020 for examination of the case. The case was last considered in M. No. 07/81dated 08.09.2020 and decided to remind DPIIT for expediting the comments. Reminder issued to DPIIT on 22.10.2020.	Committee decided to take a view in the matter on receipt of comments from Consultant (TEC-3).	
R9	(E-23465) SHIVALIK BIMETAL CONTROLS LTD. 0510405797 dated 07.03.2018	01/81/050/00174/AM19/ 05/24/040/00606/AM18/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018. The applicant vide letter dated 18.06.2019 had stated that the norms was ratified as per SION C-397 but the export item is different. They had, therefore, requested to review the decision and requested for personal hearing. As per NC decision of M. No. 15/81 dt. 30.10.2019, an email dated 31.10.2019 sent to the applicant to attend PH on 13.11.2019. In M. No. 16/81 dt. 13.11.2019, the Committee noted that nobody was appeared for personal hearing on behalf of the applicant and the Committee granted another date for personal hearing. As per NC decision, a letter was sent to the applicant to attend PH on 26.12.2019. The Committee heard the applicant's representative during personal hearing in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to Consultant (TEC-3) for further examination. As per decision, the case was referred to Consultant (TEC-3) on 31.01.2020. As per NC decision taken in Meeting No. 22 dated 19.2.2020, D/L was sent on 01.04.2020. Applicant's reply dt. 01.06.2020 was sent to Consultant (TEC-3) on 01.06.2020. The case was considered in M. No. 04/81 dt. 09.07.2020 and decided to seek from the applicant the following information: 1. Justification for wastage of 31.30% on input for slitting supported	The Committee considered the case as per agenda. Consultant (TEC-3) informed vide email dated 16.11.2020 that earlier norms were ratified by NC as per SION C397 with 10% wastage. Now, the applicant has requested for enhancement of wastage 10% to 50% due to use of wider coil of 74mm for final product size of 50.80mm for which there is no technical justification has been given. After discussion, the Committee decided to ask from the applicant **to furnish justification for using wider coil of 74mm for final product size of 50.80mm.**	Deferred

			by evidence. 2. Price of disposal of scrap in last 3 years with supporting document 3. Document for CIF price of inputs. As per NC decision, D/L was sent to applicant on 27.08.2020. The applicant's reply email dated 11.09.2020 was forwarded to Consultant (TEC-3) on 11.09.2020 for examination of the case. The case was last considered in M. No. 07/81dated 08.09.2020 and decided to wait for the comments. Reminder issued to Consultant (TEC-3) on 22.10.2020.		
R10	JINDAL SAW LIMITED 0510410575 dated 14.05.2019	01/81/050/00068/AM20/ 05/23/040/00065/AM20/	The case was ratified in M. No. 14/81 dated 16.10.2019 as per written comments dated 21.08.2019 given by Consultant (TEC-3). The applicant vide letter dated 10.10.2019 had requested for revision of ratified norms. The case was referred to Consultant (TEC-3) on 03.12.2019. The case was considered in M. No. 19/81 dt. 26.12.2019 and decided to wait for comments. Reminder sent to Consultant (TEC-3) vide email dated 14.04.2020 for expediting the comments. The case was considered in M. No. 04/81 dt. 09.07.2020 and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): To provide detailed calculations of stage-wise percentage wastage claimed in the letter with supporting documents. As per NC decision, D/L was sent to the applicant on 26.08.2020. The case was last considered in M. No. 07/81dated 08.09.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, reminder was sent to the applicant on 22.10.2020. However, no reply has been received yet.	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred
R11	STERLITE POWER TRANSMISSION LIMITED 0310811638 dated 06.03.2017	01/81/050/00073/AM18/ 03/95/040/00654/AM17/	The case was rejected in M. No. 12/81 dated 05.09.2017 due to non-submission of deficiency letter dated 12.06.2017 raised by DPIIT. The applicant vide letter dated 02.01.2019 had requested for fixation of norms. As per decision of M. No. 19/81 dt. 26.12.2019, the case was referred to DPIIT on 29.01.2020. The case was considered in M. No. 22/81 dt. 19.02.2020 and decided to wait for comments. Reminder issued to DPIIT on 29.6.2020. The case was considered in M. No. 04/81 dt. 09.07.2020 and decided to remind DPIIT to expedite the comments. Reminder issued to DPIIT on 26.08.2020. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order was sought from the applicant vide email dated 27.08.2020. The case was last considered in M. No. 07/81dated 08.09.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, reminder	The Committee considered the case as per agenda and the applicant informed vide email dated 11.09.2020 that the subject AA has been **redeemed**. Therefore, the Committee decided to **withdraw** the case from the agenda under intimation to RA, Mumbai.	**Withdrawn**

			was sent to the applicant on 22.10.2020.		
R12	STERLITE POWER TRANSMISSION LIMITED 0310818561 dated 17.01.2018	01/81/050/00177/AM19/ 03/95/040/00227/AM18/	The case was ratified in M. No. 14/81dated 16.10.2019 on the recommendation of representative of DIPP taking cue from SION C-1394. The applicant vide letter dated 02.01.2019 had requested for revision of norms. As per decision of M. No. 19/81 dt. 26.12.2019, the case was referred to DPIIT on 13.02.2020. As per decision of M. No. 22/81 dt. 19.02.2020 reminder was issued to DPIIT on 29.6.2020. The case was considered in M. No. 04/81 dt. 09.07.2020 and decided to remind DPIIT to expedite the comments. Reminder issued to DPIIT on 26.08.2020. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order was sought from the applicant vide email dated 27.08.2020. The case was last considered in M. No. 07/81dated 08.09.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, reminder was sent to the applicant on 22.10.2020.	The Committee considered the case as per agenda and the applicant vide email dated 11.09.2020 intimated that the ad-hoc norms for subject AA have already been fixed and the query has been raised due to oversight. Therefore, the Committee decided to **withdraw** the case from the agenda under intimation to RA, Mumbai.	**Withdrawn**
R13	STERLITE POWER TRANSMISSION LIMITED 0310814496 dated 06.07.2017	01/81/050/00283/AM18/ 03/95/040/00026/AM18/	The case was ratified in M. No. 1/81 dated 15.05.2018 as per written comments of DIPP vide F. No. 7/257/17-TSW/16 dated 18.04.2018. The applicant vide letter dated 02.01.2019 had requested for revision of ratified norms. As per the decision of M. No. 19/81 dt. 26.12.2019, the case was referred to DPIIT on 13.02.2020. The case was considered in M. No. 22/81 dt. 19.02.2020 and decided to wait for comments. Reminder issued to DPIIT on 29.6.2020. The case was considered in M. No. 04/81 dt. 09.07.2020 and decided to remind DPIIT to expedite the comments. Reminder issued to DPIIT on 26.08.2020. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order has been sought from the applicant vide email dated 27.08.2020. The case was last considered in M. No. 07/81dated 08.09.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, reminder was sent to the applicant on 22.10.2020.	The Committee considered the case as per agenda and the applicant vide email dated 11.09.2020 intimated that the ad-hoc norms for subject AA have already been fixed and the query has been raised due to oversight. Therefore, the Committee decided to **withdraw** the case from the agenda under intimation to RA, Mumbai.	**Withdrawn**
R14	STERLITE POWER TRANSMISSION LIMITED 0310818549 dated 16.01.2018	01/81/050/00178/AM19/ 03/95/040/00657/AM18/	The case was ratified in M. No. 06/81 dated 01.11.2018 on the recommendation of representative of DIPP. The applicant vide letter dated 02.01.2019 had requested for revision of ratified norms. As per the decision of M. No. 19/81 dt. 26.12.2019, the case was referred to DPIIT on 13.02.2020. The case was considered in M. No. 22/81 dt. 19.02.2020 and decided to wait for comments. Reminder issued to DPIIT on 29.6.2020.	The Committee considered the case as per agenda and the applicant vide email dated 11.09.2020 intimated that the ad-hoc norms for subject AA have already been fixed and the query has been raised due to oversight. Therefore, the	**Withdrawn**

			The case was considered in M. No. 04/81 dt. 09.07.2020 and decided to remind DPIIT to expedite the comments. Reminder issued to DPIIT on 26.08.2020. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order was sought from the applicant vide email dated 27.08.2020. The case was last considered in M. No. 07/81dated 08.09.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, reminder was sent to the applicant on 22.10.2020.	Committee decided to **withdraw** the case from the agenda under intimation to RA, Mumbai.	
R15	STERLITE POWER TRANSMISSION LIMITED 0310816650 dated 31.10.2017	01/81/050/00480/AM18/ 03/95/040/01020/AM17/	The case was ratified in M. No. 3/81dated 14.08.2018 as per comments of DIPP vide F. No: 7/31/2018/TSW dated 18.04.2018. The applicant vide letter dated 02.01.2019 had requested for revision of ratified norms. As per the decision of M. No. 19/81 dt. 26.12.2019, the case was referred to DPIIT on 13.02.2020. The case was considered in M. No. 22/81 dt. 19.02.2020 and decided to wait for comments. Reminder issued to DPIIT on 29.6.2020. The case was considered in M. No. 04/81 dt. 09.07.2020 and decided to remind DPIIT to expedite the comments. Reminder issued to DPIIT on 26.08.2020. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order was sought from the applicant vide email dated 27.08.2020. The case was last considered in M. No. 07/81dated 08.09.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, reminder was sent to the applicant on 22.10.2020.	The Committee considered the case as per agenda and the applicant vide email dated 11.09.2020 intimated that the ad-hoc norms for subject AA have already been fixed and the query has been raised due to oversight. Therefore, the Committee decided to **withdraw** the case from the agenda under intimation to RA, Mumbai.	**Withdrawn**
R16	KOTSONS P. LTD 0610038228 dated 22.09.2015	01/81/050/00326/AM16/ 06/24/040/00024/AM16/	The case was ratified in M. No. 20/81 dated 12.01.2016 as per written comments of DHI vide U. O. No. 3(214)/2015/TSW(B)/398 dated 18.12.2015. The applicant vide letter dated 27.11.2019 had requested for revision of ratified norms. As per the decision of M. No. 19/81 dt. 26.12.2019, the case was referred to DHI on 13.02.2020. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. The case was considered in M. No. 04/81 dt. 09.07.2020 and directed the section to forward complete application with ANF4A to DHI for examination and comments. Scanned copies of complete set of applications along with all concerned/ related documents (reply to queries raised etc.) in chronological order was sought from the applicant vide email dated 27.08.2020. The case was last considered in M. No. 07/81dated 08.09.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, reminder was sent to the applicant on 22.10.2020. However, no reply has been received	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred

			yet.		
R17	(E-23502) PARAM INDUSTRIES 0310812841 dated 26.04.2017	01/81/050/00135/AM18/ 03/95/040/00044/AM18/	The case was rejected in M. No. 14/81 dated 03.10.2017 due to non-submission of deficiency letter dated 30.05.2017 raised by DIPP. The applicant vide letter dated 27.11.2019 had requested for fixation of norms. The case was last considered in M. No. 19/81 dt. 26.12.2019 decided to refer the case to DPIIT for examination & comments. As per NC decision, the case was referred to DPIIT on 29.01.2020. DPIIT vide U.O. dated 22.5.2020 intimated that MSME may be consulted in the matter. As per DPIIT complete application has been forwarded to MSME on 06.07.2020. The case was considered in M. No. 04/81 dt. 09.07.2020 and based on the written comments given by MSME vide email dated 08.07.2020, the Committee decided to seek from the applicant the following information: (i) Sl. No. 3, 4, 5 and 11 of SDF. As per NC decision, D/L was sent to the applicant on 27.08.2020. The case was last considered in M. No. 07/81 dated 08.09.2020. The applicant's reply dt. 17.10.2017 was sent to MSME on 22.10.2020.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0310831055 dated 19.08.2019 in Meeting No. 08/81 dated 29.09.2020 as per comments given by MSME via email dated 26.10.2020 as under:	**Approved**

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73182990	Stainless Steel semi finished perforated strips Grade 304 (net content of Stainless Steel Sheets / Coils 25.000 MT)	25 MT	72199090	Stainless Steel prime /secondary sheets / coils grade 304 **of same thickness**	2.55 Kgs/Kg content in t export product after takir 0.776Kg/Kg recovery (1/3rd) from scrap

Note:

1. **The applicant should only imports secondary sheets/coils and export consist of SS perforated strips with perforated Pattern No. SSPS/PI-02.**
2. **The words "of same thickness" may be added in the description of the import item.**

RA concerned may take suitable consequential action accordingly.

R18	(E-23508) TRAFOMEC INDIA MAGNETICS PVT. LTD. 0710090674 dated 11.09.2012	01/81/050/00270/AM13/ 07/24/040/00216/AM13/	Initially, the case was rejected in M. No. 21/81 dated 31.12.2013 as per written comments of DHI vide U. O. No. 3(41)/2012/TSW(B)/294 dated 06.12.2013. The case was again considered in M. No. 11/81 dated 22.08.2017 and rejected due to non-submission of reply of deficiency letter dated 13.04.2017 raised by DHI. Now, the applicant vide letter dated 01.05.2019 had furnished reply & requested for ratification of ad-hoc norms. The representation was referred to DHI via email dated 24.12.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to defer the case with an advice to the section to trace out the main file as main file was not available. Main file is traced out and referred to DHI on 12.02.2020. In M. No. 22/81 dt. 19.02.2020, the	The Committee noted that the applicant has not given point wise reply to the deficiencies raised. Hence, the Committee decided to ask the applicant to furnish the same.	Deferred

			Committee decided to wait for comments. The case was last considered in M. No. 04/81 dt. 09.07.2020, On the request of DHI, the Committee directed the section to forward complete set of application with ANF4A to DHI for examination and comments. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order was sought from the applicant vide email dated 07.10.2020. The case was last considered in M. No. 07/81dated 08.09.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, reminder was sent to applicant on 05.11.2020. The applicant via email dated 05.11.2020 requested for 2 days to reply The applicant's reply vide letter dated 10.11.2020 received. The applicant's reply dt. 10.11.2020 was received.		
R19	(E-23960) JINDAL SAW LIMITED 0510409209 dated 07.01.2019	01/81/050/00948/AM19/ 05/23/040/00440/AM19/	The case was ratified in M. No. 12/81 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 03.01.2020 stated that NC allowed the quantity of imported item No. 1 and 2 with 10% wastage instead of 20% wastage as per SION C797. Therefore, they requested to allow 20% wastage in respect of import item at Sl. Nos. 1 & 2. The applicant's representation was forwarded to Consultant (TEC-3) on 22.01.2020 for examination of the case. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. The case was considered in M. No. 04/81 dt. 09.07.2020 and deicide to send physical file to Consultant (TEC-3) for examination of the case. As per decision, the main file was sent to Consultant (TEC-3) on 01.09.2020. The case was last considered in M. No. 07/81 dated 08.09.2020 and decided to seek from the applicant the following information on the advice of Consultant (TEC-3): Detailed calculation of stage-wise wastages. As per NC decision, D/L was sent to the applicant on 22.10.2020. However, no reply has been received yet.	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred
R20	JINDAL SAW LIMITED 0510409268 dated 09.01.2019	01/81/050/00955/AM19/ 05/23/040/00454/AM19/	The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 06.01.2020 requested for revision of ratified norms and stated that the quantity of imported item No.1 Epoxy Powder has allowed 236.219 MT instead of claimed after enhancement 306.219 MT while import item No.8, Primer SK345 has fully disallowed by the Norms Committee. The applicant's representation was forwarded to Consultant (TEC-3) on 31.01.2020 for	The Committee decided to remind again Consultant (TEC-3) for expediting the comments.	Deferred

			examination of the case. The case was considered in M. No. 04/81 dt. 09.07.2020, the Committee noted that the applicant's representation has not yet been forwarded to Consultant (TEC-3) with main file as decided in Meeting No. 22/81 dated19.2.2020. Therefore, the Committee directed the section to send the representation with main file immediately. As per decision, the main file was sent to Consultant (TEC-3) on 01.09.2020. The case was last considered in M. No. 07/81 dated 08.09.2020 decided to remind Consultant (TEC-3) for expediting the comments. Reminder issued to consultant (TEC-3) on 22.10.2020. However, no comments have been received yet.		
R21	PALOMA TURNING COMPANY PRIVATE LIMITED, BANGALORE, A 100% EOU	01/81/171/00022/AM20/DES2/ CSEZ Bangalore F.No.1/19/2006-EOU:CSEZ	Paloma Turning Company Private Limited, Bangalore, a 100% EOU, vide letter dated 02.08.2016 stated that they are manufacturer and 100% exporters of customized machined components made out of bar stocks/Cut blanks/Forgings, Tubes of various metals made on CAM operated automatics, CNC Machines as per customer specification and drawings. The finished export product is manufactured out of this raw material the remnant is the scrap generated since the process involves machining of metals out of bar stocks/Cut blanks/Forgings, Tubes. Therefore, the applicant had requested to fix the scrap norms. O/o MSME Development Institute, Bangalore vide letter dated 02.05.2011 had enclosed a copy of the percentage of scrap generated from Aluminium, Steel, Stainless Steel works out from 16 to 80% as Annexure 'A'. In Meeting No. 22/81 dated 19.2.2020, the Committee directed the section to trace out the main file. The action is yet pending. The case was considered in M. No. 04/81 dt. 09.07.2020, the Committee directed the section to trace out the main file on priority. In the mean time, the Committee also decided to ask the CSEZ as well as the applicant to submit complete set of documents in the present case. Email to CSEZ sent on 27.08.2020. Email to the applicant sent on 01.09.2020. The case was last considered in M. No. 07/81dated 08.09.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, reminder was sent to applicant on 22.10.2020. However, no reply has been received yet.	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred
R22	PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED	01/81/050/00026/AM10/ 07/24/040/00039/AM10/	The case was withdrawn in M. No. 44/81-ALC2/2009 dated 02.02.2010 on the ground that the case was rejected in M. No. 38/81 dated 22.12.2009 (actually held on 29.12.2009) due to non submission of reply of the deficiency letter raised by DIPP. The applicant vide letter dated 11.11.2019 furnished reply with a request to fix the ad-hoc norms and	The Committee decided to wait for the comments.	Deferred

	0710064492 dated 04.05.2009		also asked for personal hearing. The applicant's representation was forwarded to DPIIT on 31.01.2020. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. Comments of DPIIT D/L received vide email dated 23.04.2020. DPIIT D/L was sent to the applicant on 07.07.2020. The case was considered in M. No. 04/81 dt. 09.07.2020 and decided to wait for reply of the applicant. A reminder was sent to the applicant on 27.08.2020. The case was last considered in M. No. 07/81dated 08.09.2020 and decided to remind again the applicant for furnishing the requisite information. As per NC decision, reminder was sent to the applicant on 22.10.2020. The applicant's reply received via email dated 17.11.2020 has been forwarded to DPIIT on 17.11.2020.		
R23	(E-23515) Synergies Castings Limited	VSEZ File No. 8/EOU-326/VSEZ/2020/312	Office of DC, VSEZ, Visakhapatnam vide letter dated 14.01.2020 had referred a copy of application dated 02.05.2017 of Synergies Castings Limited stating that the unit is a 100% EOU manufacturer and exporter of Aluminium Alloy Wheels and requested for fixation of wastage norms. The representation was forwarded to DPIIT on 31.01.2020. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. DPIIT informed via email dated 03.06.2020 that the matter may be consulted with MSME. The case was considered in M. No. 04/81 dt. 09.07.2020 and decided to refer the case to MSME for examination and comments as recommended by DPIIT. As per decision, the case was referred to MSME on 01.09.2020. The case was last considered in M. No. 07/81 dated 08.09.2020 and decided to seek from the applicant to furnish following information as per comments of MSME: 1. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format. As per NC decision, D/L has been sent to applicant on 22.10.2020. The applicant via email dated 09.11.2020 requested 15 days' time to reply.	The Committee decided to wait for reply of the applicant.	Deferred
R24	(E-24961) Olectra Greentech Limited 0910067556 Dated 22.05.2019	01/81/050/00080/AM20/ 09/24/040/00056/AM20/	The case was approved in M. No. 3/81-ALC2/2020 dated 27.05.2020 as per written comments given by Consultant (TEC-1). The applicant vide letter dated 09.07.2020 requested for ratification of ad-hoc norms and stated that the import weight of chemicals under Sr. No. 3 and 4 is not as per 5% wastages, which should be 3038.740 and 663.004 Kgs instead of 1216.5 and 303.63 Kgs. The case was referred to consultant (TEC-1) for examination & comments vide email dated 05.11.2020. However, no comments have been received yet.	The Committee considered the case as per agenda. Consultant (TEC-1) asked to send physical file of the case to examine the case. Therefore, the Committee decided to send the same to Consultant (TEC-1) for examination of the case.	Deferred
R25	MAHARAS	01/81/162/25	The applicant via email dated 24.04.2019 has	The committee considered	Approved

	HTRA SEAMLESS LIMITED	9/AM 17/DES-II	requested to consider their application for fixation of SION for 'Seamless Steel Coated Pipes' and 'Electric Resistance Welded (ERW) Coated Pipe'. As per decision taken in M. No. 8/81 dated 24.07.2019, the Committee decided to refer the case to Consultant (TEC-3) for examination. The case was considered in M. No. 14/81dated 16.10.2019 and decided to take action to refer the case immediately. In compliance of M. No. 14/81 dated 16.10.2019 decision, the case was referred to Consultant (TEC-3). The case was last considered in M. No. 20/81 dt. 08.01.2020, the Committee noted the written comments dated 08.01.2020 given by Consultant (TEC-3) and decided to examine the matter on file.	the recommendations of Consultant (TEC-3) and decided to recommend fixation of SION for both the items. Further, the Committee also noted that Study group recommended norms for HSAW & LSAW alongwith ERW coated pipes in its report. Hence, the Committee decided to recommend fixation SION for these items also. NC-2 section may take consequential action accordingly.	
R26	(E-24963) Parsvnath Overseas 0510407755 Dated 12.09.2018	01/81/050/00 512/AM19/ 05/24/040/00 337/AM19/	The case was approved in M. No. 10/81 dated 16.01.2019, as per recommendation of Consultant (TEC-3) decided to ratify the norms allowing 7% wastage with the condition that the grade/technical specifications of the stainless steel imported and that exported should conform. The applicant via email dated 22.10.2020 has requested to allow 10% wastage. The case has been referred to consultant (TEC-3) for examination & comments vide email dated 05.11.2020. The representation dated 21.10.2019 is received beyond 90 days. Hence composition fee of Rs.5000/- is required to be deposited by the applicant on account of making representation against NC decision beyond 90 days.	The Committee considered the case as per agenda and noted that the applicant has not yet been deposited composition fee as representation dated 21.10.2019 is received beyond 90 days. Therefore, the Committee decided to **reject** the applicant's request of revision of ad-hoc norms. RA concerned may take suitable consequential action accordingly.	Rejected
R27	(E-24965) Zeeco India Pvt.Ltd. 0310819114 Dated 13.02.2018	01/81/050/00 360/AM19/ 03/95/040/00 891/AM18/	The case was rejected in M. No. 11/81 dated 30.01.2019, due to non-submission of reply of Consultant (TEC-3) deficiency letter dated 27.11.2018 followed by final reminder on 24.01.2019. The applicant via email dated 06.08.2020 furnished reply and requested to ratify the ad-hoc norms. The case was referred to consultant (TEC-3) for examination & comments vide email dated 29.10.2020.	The Committee considered the case as per agenda. Consultant (TEC-3) asked to send physical file of the case to examine the case. Therefore, the Committee decided to send the same to Consultant (TEC-3) for examination of the case.	Deferred
R28	(E-24078) Acciona Windpower India Private Limited 0710112807 Dated 09.02.2018	01/81/050/01 091/AM19/ 07/24/040/00 300/AM18/	The case was rejected in M. No. 7/81 dated 08.09.2020, due to non-submission of reply of Consultant (TEC-1) deficiency letter dated 12.03.2020 followed by reminders on 12.06.2020, 15.06.2020 & 31.08.2020. The applicant via email dated 19.10.2020 furnished reply and requested to ratify the ad-hoc norms. The case has been referred to consultant (TEC-1) for examination & comments	The Committee considered the case as per agenda and decided to approve the adhoc norms as per written comments of Consultant (TEC-1) as under : (i) Weight of Export	Approved

			vide email dated 29.10.2020.	should not be less than 827,950.0 Kg. **(ii)** In the description of import item at S.No. 2, following shall be added : **Epoxy Adhesive** (iii) In the description of import item at S.No. 15, following shall be added : **Glass Fiber** (iv) Import items at S.No. 16 to 22 and 32 are components and may be allowed as per GN 4 (v) Rest of items may be allowed as applied for. RA may take consequential action accordingly.	
R29	(E-24081) Acciona Windpower India Private Limited 0710112930 Dated 06.03.2018	01/81/050/01085/AM19/ 07/24/040/00337/AM18/	The case was rejected in M. No. 7/81 dated 08.09.2020, due to non-submission of reply of Consultant (TEC-1) deficiency letter dated 12.03.2020 followed by reminders on 12.06.2020, 15.06.2020 & 31.08.2020. The applicant via email dated 19.10.2020 furnished reply and requested to ratify the ad-hoc norms. The case was referred to consultant (TEC-1) for examination & comments vide email dated 29.10.2020.	The Committee considered the case as per agenda and decided to approve the adhoc norms as per written comments of Consultant (TEC-1) as under : (i) Weight of Export should not be less than 1402,689.0 Kg. **(ii)** In the description of import item at S.No. 2, following shall be added : **Epoxy Adhesive** (iii) In the description of import item at S.No. 15, following shall be added : **Glass Fiber** (iv) Import items at S.No. 16 to 22 and 32 to 34 are components and may be allowed as per GN 4 (v) Rest of items may be allowed as applied for. RA may take consequential action accordingly.	Approved

R30	(E-24980) Metalloys Recycling Limited 0310833905 Dated 06.01.2020	01/81/050/00388/AM20/ 03/95/040/00975/AM20/	The case was approved in M. No. 24/81 dated 18.03.2020 as per written comments dated 07.02.2020 given by Consultant (SKB). The applicant vide letter dated 14.10.2020 requested for review in the quantity of copper scrap & silicon. The case was referred to consultant (SKB) for examination & comments vide email dated 29.10.2020.	The Committee considered the case as per the agenda and noted that adhoc norms were fixed by the NC with wastages of 15% and 5% for Aluminium Scrap and Copper Scrap respectively. For Silicon, the quantities were approved 'as applied' the party had asked lesser quantities of Silicon against export. Now the applicant has asked for change in the import quantities due to change in the composition. Consultant (SKB) recommended 5% wastages on the silicon content. Hence, the Committee decided to allow import with 15% wastages for Aluminium Scrap and 5% wastages each for Copper Scrap & Silicon. The applicant will account for the net content in the export product. RA concerned may take suitable consequential action accordingly.	**Approved**
R31	(E-24981) Metalloys Recycling Limited 0310833431 Dated 16.12.2019	01/81/050/00354/AM20/ 03/95/040/00796/AM20/	The case was approved in M. No. 23/81 dated 04.03.2020 as per written comments dated 03.03.2020 given by Consultant (SKB). The applicant vide letter dated 14.10.2020 requested for review in the quantity of copper scrap & silicon. The case was referred to consultant (SKB) for examination & comments vide email dated 29.10.2020.	The Committee considered the case as per the agenda and noted that adhoc norms were fixed by the NC with wastages of 15% for Aluminium Scrap. For Copper Scrap and Silicon, the quantities were approved 'as applied' as the party had asked lesser quantities of Copper Scrap and Silicon against higher content in export. Now the applicant has asked for change in the import quantities due to change in the composition. Consultant (SKB) recommended 5% wastages on each Copper Scrap and silicon content. Hence, the Committee	**Approved**

				decided to allow import with 15% wastages for Aluminium Scrap and 5% wastages each for Copper Scrap & Silicon. The applicant will account for the net content in the export product. RA concerned may take suitable consequential action accordingly.	
R32	(E-24982) Shri Parshavnath Impex (India) 0510406338 Dated 08.05.2018	01/81/050/00842/AM19/ 05/24/040/00005/AM19/	The case was approved in M. No. 12/81 dated 18.09.2019, on the basis of written comments dated 13.09.2019 given by Consultant (TEC-3), the Committee decided to allow the quantity of import item 1.02 Kg/Kg content in the export product with the condition that grade and thickness of import product used in manufacture of resultant product to conform. The applicant via email dated 22.10.2020 had requested to allow 10% wastage. The case was referred to consultant (TEC-3) for examination & comments vide email dated 05.11.2020.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the basis of study group report dated 21.02.2020, as adopted by the Committee in the Meeting No. 24/81 dated 18.03.2020, as under: 1. The quantity of import item at SL. No. 1 & 2 may be allowed as 1.10 Kgs/Kg content in the export product. **Note:** **1. Grade of steel to match in import & export.** 2. **Thickness of sheet/circle should be between 0.1 mm to 1 mm.** 3. **Export product should be of circular/oval shape only.** RA concerned may take suitable consequential action accordingly.	Approved
R33	(E-24984) Leitwind Shriram Manufacturing Private Limited 0410164757 dated 05.10.2018	01/81/050/00472/AM19/ 04/24/040/00148/AM19/	The case was rejected in M. No. 02/81dated 01.05.2019, due to non-submission of reply of deficiency letter raised by Consultant (TEC-1). The applicant via email dated 04.09.2020 furnished reply and requested to ratify the ad-hoc norms. The copy of representation has been forwarded to Consultant (TEC-1) on 17.11.2020.	The Committee decided to wait for the comments.	Deferred

R34	(E-24986) Leitwind Shriram Manufacturing Private Limited 0410164534 dated 27.07.2018	01/81/050/00363/AM19/ 04/24/040/00042/AM19/	The case was rejected in M. No. 3/81dated 15.05.2019, due to non-submission of reply of deficiency letter raised by Consultant (TEC-1). The applicant via email dated 18.08.2020 furnished a reply and requested to ratify the ad-hoc norms. The copy of representation has been forwarded to Consultant (TEC-1) on 17.11.2020.	The Committee decided to wait for the comments.	Deferred
R35	(E-24987) Leitwind Shriram Manufacturing Private Limited 0410165252 dated 26.02.2019	01/81/050/01107/AM19/ 04/24/040/00253/AM19/	The case was rejected in M. No. 01/81 dated 01.04.2020, due to non-submission of reply of DHI deficiency letters. The applicant via email dated 04.09.2020 furnished a reply and requested to ratify the ad-hoc norms. The copy of representation has been forwarded to DHI on 17.11.2020.	The Committee decided to wait for the comments.	Deferred
R36	(E-24988) Leitwind Shriram Manufacturing Private Limited 0410165668 dated 31.05.2019	01/81/050/00095/AM20/ 04/24/040/00023/AM20/	The case was rejected in M. No. 23/81 dated 04.03.2020, due to non-submission of reply of DHI deficiency letters. The applicant via email dated 11.09.2020 furnished a reply and requested to ratify the ad-hoc norms. The copy of representation has been forwarded to DHI on 17.11.2020.	The Committee decided to wait for the comments.	Deferred
R37	(E-24989) Leitwind Shriram Manufacturing Private Limited 0410165234 dated 20.02.2019	01/81/050/01133/AM19/ 04/24/040/00254/AM19/	The case was rejected in M. No. 01/81 dated 01.04.2020, due to non-submission of reply of DHI deficiency letters. The applicant via email dated 04.09.2020 furnished a reply and requested to ratify the ad-hoc norms. The copy of representation has been forwarded to DHI on 17.11.2020.	The Committee decided to wait for the comments.	Deferred

The meeting ended with a vote of thanks to the Chairman.

(Shobhit Gupta)
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Standard Deficiency Format (SDF)

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	--
√	**19**	**Any other information:**
	20	The information called for must be submitted **in duplicate within 15 days** from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, E-mail: nc2.dgft@nic.in, Office Tel.: 23061562, Extn.267.

Government of India
Director General of Foreign Trade

10/81
16

Case No 16

DGFT UO No. 01/81/050/00786/AM19/ dated:27.02.2019
Advance Authorization No. 0710111807 dated:22.06.2017
M/s SPIRAL EHL ENGINEERING PVT LTD, BANGALORE.

The following quantity of import may be allowed against export:

IT(HS)	Item of Export	Total Weight of Export	Item of Import	Quantity to be allowed for import
76109030	**SADDLE of Aluminium Plate** as per Drawing No D95W0017A of relevant Aluminium Alloy grade (AL6061T651) for use in Military aero structure. **Weight of Each Saddle**:34.5 Kg **Quantity**: 125 Nos	4312 Kg	Aluminium Plates of size L: C mm W: C mm T: 152.4 mm Each Plate size : 980 mm X 410 mm X 152.4 mm Grade: AL6061 T651	15704 Kg
76109030	**RING 4** of Aluminium Tube as per Drawing No D95W3010A of relevant Aluminium Alloy grade (AL6061T651) for use in Military aero structure. **Weight of Each Ring**:1.0 Kg **Quantity**: 114 Nos	114 Kg	Aluminium Alloy TUBE: OD: 406 mm ID: 310 mm L: C Meter Grade: AL6061 T651 T	456 Kg
76109030	**RING 6** of Aluminium Tube as per Drawing No D95W3012A of relevant Aluminium Alloy grade (AL6061T651) for use in Military aero structure. **Weight of Each Ring**:1.52 Kg **Quantity**: 139 Nos	211.28 Kgs	Aluminium Alloy TUBE OD: 460 mm ID: 295 mm L: C Meter Grade: AL6061 T651 T	1182.42 Kg
76109030	**RING 10** of Aluminium Tube as per Drawing No D95W3016A of relevant Aluminium Alloy grade (AL6061T651) for use in Military aero structure. **Weight of Each Ring**:1.4 Kg **Quantity**: 138 Nos	193.20 Kgs	Aluminium Alloy TUBE OD: 445 mm ID: 300 mm L: C Meter Grade: AL6061 T651 T	755.00 Kg
76109030	**RING 9** of Aluminium Tube as per Drawing No D95W3015A of relevant Aluminium Alloy grade (AL6061T651) for use in Military aero structure. **Weight of Each Ring**:2.80 Kg **Quantity**: 90 Nos.	252.0 Kgs	Aluminium Alloy TUBE OD: 460 mm ID: 290 mm L: C Meter Grade: AL6061 T651 T	1464.00 Kg
76109030	**RING 5** of Aluminium Tube as per Drawing No D95W3011A of relevant Aluminium Alloy grade (AL6061T651) for use in Military aero structure. **Weight of Each Ring**: 3.60 Kgs **Quantity**: 113 Nos.	406.8 Kgs	Aluminium Alloy TUBE OD: 445 mm ID: 295 mm L: C Meter Grade: AL6061 T651 T	1604.93 Kgs
76109030	REAR TIGHTENING RING of Aluminium Tubes as per Drawing No D95W0002A of relevant Aluminium Alloy grade (AL6061T651) for use in Military aero structure. **Weight of Each Ring**: 4.08 Kgs **Quantity**: 25 Nos.	102.00 Kgs	Aluminium Alloy TUBE OD: 314 mm ID: 185 mm L: C Meter Grade: AL6061 T651 T	550.00 Kgs

[redacted]

(S.K. Bhatnager)
TC(SKB)
26.09.2020

Shri Shobhit Gupta
Asstt Director, NC-II

34/10/81

MEETING NO 10/81 DT. 10.11. 2020 CASE NO. 34

VESTA WIND TECHNOLOGY INDIA PVT. LTD

LIC. NO 0410165242 DT. 22.02.2019

ON THE BASIS OF DETAILS FURNISHED AND MATERIAL BALANCE THE LIC MAY BE RATIFIED AS UNDER:

Export Items as per Advance license

1. 29112932 BLA 59m IN (**Blades for Wind Turbine Generator)** - 5 0.0 NOS

(WEIGHT NOT LESS THAN - 9500 KG PER BLADE)

Import Items cover under Advance License

S.NO.	IMPORT ITEM DESCRIPTION	QUANTITY APPLIED	**QUANTITY APPROVED**
1	ITEM NO : 29025339 Relest @wind Puty (**POLYURETHANE BASE PUTTY)**	1600.00 KG	**937.5O KG**
2	ITEM NO : 29025400 Relest hardener pur **(POLYURETHANE BASE PUTTY HARDENER)**	528.00 KG	528.00 KG
3	ITEM NO : 29027011 Relest @wind Puty Porefiller Cartridge light blue 0,400L (**POLYURETHANE BASE TWO COMPONENT PUTTY)**	50.0 NOS	50.0 NOS
4	ITEM NO : 29025508 AIRSTON 760E Wind Infusion Resin(**EPOXY RESIN)**	93400.00 KG	93400.00 KG
5	ITEM NO : 29025550 Airston 762H / 766H (30/70) wind infusion Hardener(**EPOXY HARDENER**)	30000.00 KG	**27250.00 KG**
6	ITEM NO : 29081762 FS2554552145 MATVANTAGE II 2.00 OZ 14.57 (CSM 600g 370mm)(**GLASS FIBRE FABRIC - CHOPP STRAND MAT**)	3000.0 KG	**2080.0 KG**
7	ITEM NO : 29007530 FZ0300-24/SPX20300 PROCESS COAT T/L RESIN (**EPOXY RESIN GELCOAT BASE**)	5500.00 KG	5500.00 KG
8	ITEM NO : 29007531 FY9838-56/SPX19838 PROCESS COAT T/L HARD (**EPOXY GELCOAT HARDENER**)	1550.00 KG	1550.00 KG
9	ITEM NO : S096204 XF650-007/SP730 R/H400 ml CART + M/HEAD/ BOX (**TWO COMPONENT EPOXY ADHESIVE CARTRIDGE**)	100.0 NOS	100.0 NOS

10	ITEM NO : S096232 F121-015/AMPREG 21 RESIN **(EPOXY HAND LAYUP RESIN)**	1550.00 KG	**1267.5 KG**
11	ITEM NO : S096233 F121-021/AMPREG 21 HARD FAST **(EPOXY HAND LAYUP HARDENER)**	500.0 KG	**421.5 KG**
12	ITEM NO : 29013769 Alexit-Leading Edge Protection 442-52 RAL 7035 Lichtgrau/ light grey (**POLYURETHANE BASE GREY PAINT)**	65.0 KG	65.0 KG
13	ITEM NO : 29013840 Alexit-Leading Edge Protection 442-52 9801 weiB/white (**POLYURETHANE BASE WHITE PAINT**)	130.0 KG	130.0 KG
14	ITEM NO : 2901384 1Alexit-Leading Edge Protection 442-52 337 k rot / red (**POLYURETHANE BASE RED PAINT)**	120.0 KG	120.0 KG
15	ITEM NO : 29013842 alexit-Harter / Hardener 445-52**(POLYURETHANE BASE PUTTY HARDENER)**	157.5 KG	157.5 KG
16	ITEM NO : S096636 Alexit-Verdunner / Thinner 903-36**(POLYURETHANE BASE PAINT THINNER)**	1000.0 KG	1000.0 KG
17	ITEM NO : S099034 Alexit-Beschichtung 498-92 ral 7035 lichtgrau / light grey (**TWO COMPONANT POLY URETHANE PAINT BASE**)	6000.0 KG	6000.0 KG
18	ITEM NO : S099037 Alexit Zusatz / Hardener 495 20 **(TWO COMPONENT POLYURETHANE PAINT HARDENER)**	1750.0 KG	1750.0 KG
19	ITEM NO : 29013104 SOLID METAL TIP 54m **(MACHINED COPPER COMPONENT FOR LIGHTNING PROTECTION**)	50.0 NOS	AS PER GN 4
20	ITEM NO : 29059642 LPS 54M TIP ARRAY **(COPPER CABLE EMBEDDED WITH PVC FOR LIGHTNING PROTECTION)**	50.0 NOS	AS PER GN 4
21	ITEM NO : 29059643 Down conductor Assy **(LIGHTNING PROTECTION SYSTEM CABLE)**	50.0 NOS	AS PER GN 4
22	ITEM NO : 29098847 ALU FOIL SPL ROOT LW V120**(ALUMINIUM FOIL MESH) OF REL.SIZE**	50.0 NOS	AS PER GN 4
23	ITEM NO : 29098848 ALU FOIL SPL TIP LW V120**(ALUMINIUM FOIL MESH) OF REL.SIZE**	50.0 NOS	AS PER GN 4
24	ITEM NO : 29098849 ALU FOIL SPL ROOT WW V120**(ALUMINIUM FOIL MESH) OF REL.SIZE**	50.0 NOS	AS PER GN 4
25	ITEM NO : 29098850 ALU FOIL SPL ROOT WW V120**(ALUMINIUM FOIL MESH) OF REL.SIZE**	50.0 NOS	AS PER GN 4
26	ITEM NO : 29038571 Matvantage II 2.00 oz 14.57**(GLASS FIBRE FABRIC - CHOPP STRAND MAT)**	1500.0 KG	**780.0 KG**

27	ITEM NO : 29025606 ADHESIVE SIKADUR WTG1280 A(**EPOXY ADHESIVE RESIN)**	17500.0 KG	17500.0 KG
28	ITEM NO : 29057932 ADHESIVE SIKADUR WTG-1050 B(**EPOXY ADHESIVE HARDNER)**	82500.0 KG	8250.0 KG
29	ITEM NO : 29078542 ADHESIVE SIKAPOWER 1200 (**TWO COMPONENT EPOXY ADHESIVE CARTRIDGE)**	1750.O NOS	1750.O NOS
30	ITEM NO : 29007005 FABRIC BIAX 600 GSM ±45° STAB(**GLASS FIBRE FABRIC - BIAX)**	4125.0 KG	4125.0 KG
31	ITEM NO : 29009736 BIAX 936gsm 127cm STABILIZED(**GLASS FIBRE FABRIC -BIAX)**	85000.0 KG	85000.0 KG
32	ITEM NO : 29017700 TRIAX 1200g(**GLASS FIBRE FABRIC - TRIAX)**	46900.0 KG	46900.0 KG
33	ITEM NO : 29055151 UD 0° 1200g/m2 1260mm(**GLASS FIBRE FABRIC - UD)**	12750.0 KG	12750.0 KG
34	ITEM NO : 29083743 BIAX+/-45 200GSM/V30 1265mm(**GLASS FIBRE FABRIC - BIAX)**	4100.0 KG	**NOT ALLOWED**
35	ITEM NO : 29007000 FABRIC UD 600 GSM 90° STAB(**GLASS FIBRE FABRIC - UD)**	55600.0 KG	55600.0 KG
36	ITEM NO : 29124750 PULTRUSION COILED 105mm (**CARBON PULTRUSION COIL)**	87100.0 METER	AS PER GN4
37	ITEM NO : 29115938T PULTRUSION KIT V120(**FRP PULTRUSION PART)**	50.0 NOS	AS PER GN 4
38	ITEM NO : 29115983 BALLAST CHAMBER V120D(**PVC MOULDED CHAMBER FOR BALANCING MATERIAL)**	50.0 NOS	AS PER GN 4
39	ITEM NO : 29115987 MAIN WEB CORE KIT V120D INF(**PET BASED STRUCTURAL CORE KIT)**	50.0 NOS	AS PER GN 4
40	ITEM NO : 29115988 ROOT SEGMENT 3 INSERTS KIT (**PRE FEBRICATED FRP PART WITH METAL INSERTS)**	50.0 NOS	AS PER GN 4
41	ITEM NO : 29138970 CORE KIT SHELLS WW V120D INF(**PET BASED STRUCTURAL CORE KIT)**	50.0 NOS	AS PER GN 4
42	ITEM NO : 29136141 CORE KIT SHELLS WW V120D INF(**PET BASED STRUCTURAL CORE KIT)**	50.0 NOS	AS PER GN 4

(SHAISH KUMAR)

35/10/81 10/81

MEETING NO 10/81 DT. 10.11. 2020 CASE NO. 35

VESTA WIND TECHNOLOGY INDIA PVT. LTD

LIC. NO 0410165342 DT. 21.03.2019

ON THE BASIS OF DETAILS FURNISHED AND MATERIAL BALANCE THE LIC MAY BE RATIFIED AS UNDER:

Export Items as per Advance license

1. 29112932 BLA 59m IN (**Blades for Wind Turbine Generator)** - 100.0 NOS

(WEIGHT NOT LESS THAN - 9500 KG PER BLADE)

Import Items cover under Advance License

S.NO.	IMPORT ITEM DESCRIPTION	QUANTITY APPLIED	QUANTITY APPROVED
1	ITEM NO : 29025339 Relest @wind Puty (**POLYURETHANE BASE PUTTY)**	3200.00 KG	**1875.00 KG**
2	ITEM NO : 29025400 Relest hardener pur **(POLYURETHANE BASE PUTTY HARDENER)**	1056.00 KG	1056.00 KG
3	ITEM NO : 29027011 Relest @wind Puty Porefiller Cartridge light blue 0,400L (**POLYURETHANE BASE TWO COMPONENT PUTTY)**	100.0 NOS	100.0 NOS
4	ITEM NO : 29025508 AIRSTON 760E Wind Infusion Resin(**EPOXY RESIN)**	186800.00 KG	186800.00 KG
5	ITEM NO : 29025550 Airston 762H / 766H (30/70) wind infusion Hardener(**EPOXY HARDENER**)	60000.00 KG	**54500.00 KG**
6	ITEM NO : 29081762 FS2554552145 MATVANTAGE II 2.00 OZ 14.57 (CSM 600g 370mm)(**GLASS FIBRE FABRIC - CHOPP STRAND MAT**)	6000.0 KG	**4160.0 KG**
7	ITEM NO : 29007530 FZ0300-24/SPX20300 PROCESS COAT T/L RESIN **(EPOXY RESIN GELCOAT BASE**)	11000.00 KG	11000.00 KG
8	ITEM NO : 29007531 FY9838-56/SPX19838 PROCESS COAT T/L HARD (**EPOXY GELCOAT HARDENER**)	3100.00 KG	3100.00 KG
9	ITEM NO : S096204 XF650-007/SP730 R/H400 ml CART + M/HEAD/ BOX (**TWO COMPONENT EPOXY ADHESIVE CARTRIDGE**)	200.0 NOS	200.0 NOS
10	ITEM NO : S096232 F121-015/AMPREG 21 RESIN **(EPOXY HAND LAYUP RESIN)**	3100.00 KG	**2535.0 KG**
11	ITEM NO : S096233 F121-021/AMPREG 21 HARD FAST **(EPOXY HAND LAYUP HARDENER)**	1000.0 KG	**843.0 KG**
12	ITEM NO : 29013769 Alexit-Leading Edge Protection 442-52 RAL 7035 Lichtgrau/ light grey (**POLYURETHANE BASE GREY PAINT)**	130.0 KG	130.0 KG

13	ITEM NO : 29013840 Alexit-Leading Edge Protection 442-52 9801 weiB/white **(POLYURETHANE BASE WHITE PAINT)**	260.0 KG	260.0 KG
14	ITEM NO : 2901384 1Alexit-Leading Edge Protection 442-52 337 k rot / red **(POLYURETHANE BASE RED PAINT)**	240.0 KG	240.0 KG
15	ITEM NO : 29013842 alexit-Harter / Hardener 445-52**(POLYURETHANE BASE PUTTY HARDENER)**	315.0 KG	315.0 KG
16	ITEM NO : S096636 Alexit-Verdunner / Thinner 903-36**(POLYURETHANE BASE PAINT THINNER)**	2000.0 KG	2000.0 KG
17	ITEM NO : S099034 Alexit-Beschichtung 498-92 ral 7035 lichtgrau / light grey **(TWO COMPONANT POLY URETHANE PAINT BASE)**	12000.0 KG	12000.0 KG
18	ITEM NO : S099037 Alexit Zusatz / Hardener 495 20 **(TWO COMPONENT POLYURETHANE PAINT HARDENER)**	3500.0 KG	3500.0 KG
19	ITEM NO : 29013104 SOLID METAL TIP 54m **(MACHINED COPPER COMPONENT FOR LIGHTNING PROTECTION)**	100.0 NOS	AS PER GN 4
20	ITEM NO : 29059642 LPS 54M TIP ARRAY **(COPPER CABLE EMBEDDED WITH PVC FOR LIGHTNING PROTECTION)**	100.0 NOS	AS PER GN 4
21	ITEM NO : 29059643 Down conductor Assy **(LIGHTNING PROTECTION SYSTEM CABLE)**	100.0 NOS	AS PER GN 4
22	ITEM NO : 29098847 ALU FOIL SPL ROOT LW V120**(ALUMINIUM FOIL MESH) OF REL.SIZE**	100.0 NOS	AS PER GN 4
23	ITEM NO : 29098848 ALU FOIL SPL TIP LW V120**(ALUMINIUM FOIL MESH) OF REL.SIZE**	100.0 NOS	AS PER GN 4
24	ITEM NO : 29098849 ALU FOIL SPL ROOT WW V120**(ALUMINIUM FOIL MESH) OF REL.SIZE**	100.0 NOS	AS PER GN 4
25	ITEM NO : 29098850 ALU FOIL SPL ROOT WW V120**(ALUMINIUM FOIL MESH) OF REL.SIZE**	100.0 NOS	AS PER GN 4
26	ITEM NO : 29038571 Matvantage II 2.00 oz 14.57**(GLASS FIBRE FABRIC - CHOPP STRAND MAT)**	3000.0 KG	**1560.0 KG**
27	ITEM NO : 29025606 ADHESIVE SIKADUR WTG1280 A**(EPOXY ADHESIVE RESIN)**	35000.0 KG	35000.0 KG
28	ITEM NO : 29057932 ADHESIVE SIKADUR WTG-1050 B**(EPOXY ADHESIVE HARDNER)**	16500.0 KG	16500.0 KG
29	ITEM NO : 29078542 ADHESIVE SIKAPOWER 1200 **(TWO COMPONENT EPOXY ADHESIVE CARTRIDGE)**	3500.O NOS	3500.O NOS
30	ITEM NO : 29007005 FABRIC BIAX 600 GSM ±45° STAB**(GLASS FIBRE FABRIC - BIAX)**	8250.0 KG	8250.0 KG
31	ITEM NO : 29009736 BIAX 936gsm 127cm STABILIZED**(GLASS FIBRE FABRIC -BIAX)**	170000.0 KG	170000.0 KG
32	ITEM NO : 29017700 TRIAX 1200g**(GLASS FIBRE FABRIC - TRIAX)**	93800.0 KG	93800.0 KG
33	ITEM NO : 29055151 UD 0° 1200g/m2 1260mm**(GLASS FIBRE FABRIC - UD)**	25500.0 KG	25500.0 KG

34	ITEM NO : 29083743 BIAX+/-45 200GSM/V30 1265mm(**GLASS FIBRE FABRIC - BIAX)**	8200.0 KG	**NOT ALLOWED**
35	ITEM NO : 29007000 FABRIC UD 600 GSM 90° STAB(**GLASS FIBRE FABRIC - UD)**	111200.0 KG	111200.0 KG
36	ITEM NO : 29124750 PULTRUSION COILED 105mm (**CARBON PULTRUSION COIL)**	174200.0 METER	AS PER GN4
37	ITEM NO : 29115938T PULTRUSION KIT V120(**FRP PULTRUSION PART)**	100.0 NOS	AS PER GN 4
38	ITEM NO : 29115983 BALLAST CHAMBER V120D**(PVC MOULDED CHAMBER FOR BALANCING MATERIAL)**	100.0 NOS	AS PER GN 4
39	ITEM NO : 29115987 MAIN WEB CORE KIT V120D INF(**PET BASED STRUCTURAL CORE KIT)**	100.0 NOS	AS PER GN 4
40	ITEM NO : 29115988 ROOT SEGMENT 3 INSERTS KIT **(PRE FEBRICATED FRP PART WITH METAL INSERTS)**	100.0 NOS	AS PER GN 4
41	ITEM NO : 29138970 CORE KIT SHELLS WW V120D INF(**PET BASED STRUCTURAL CORE KIT)**	100.0 NOS	AS PER GN 4
42	ITEM NO : 29136141 CORE KIT SHELLS WW V120D INF(**PET BASED STRUCTURAL CORE KIT)**	100.0 NOS	AS PER GN 4

(SHAISH KUMAR)

37/10/81 10/81

MEETING NO 10/81 DT. 10.11. 2020 CASE NO. 37

VESTA WIND TECHNOLOGY INDIA PVT. LTD

LIC. NO 0410165523 DT. 30.04.2019

ON THE BASIS OF DETAILS FURNISHED AND MATERIAL BALANCE THE LIC MAY BE RATIFIED AS UNDER:

Export Items as per Advance license

1. 29112932 BLA 59m IN (**Blades for Wind Turbine Generator)** - 100.0 NOS

(WEIGHT NOT LESS THAN - 9500 KG PER BLADE)

Import Items cover under Advance License

S.NO.	IMPORT ITEM DESCRIPTION	QUANTITY APPLIED	**QUANTITY APPROVED**
1	ITEM NO : 29025339 Relest @wind Puty (**POLYURETHANE BASE PUTTY)**	3200.00 KG	**1875.00 KG**
2	ITEM NO : 29025400 Relest hardener pur **(POLYURETHANE BASE PUTTY HARDENER)**	1056.00 KG	1056.00 KG
3	ITEM NO : 29027011 Relest @wind Puty Porefiller Cartridge light blue 0,400L (**POLYURETHANE BASE TWO COMPONENT PUTTY)**	100.0 NOS	100.0 NOS
4	ITEM NO : 29025508 AIRSTON 760E Wind Infusion Resin(**EPOXY RESIN)**	186800.00 KG	186800.00 KG
5	ITEM NO : 29025550 Airston 762H / 766H (30/70) wind infusion Hardener(**EPOXY HARDENER**)	60000.00 KG	**54500.00 KG**
6	ITEM NO : 29081762 FS2554552145 MATVANTAGE II 2.00 OZ 14.57 (CSM 600g 370mm)(**GLASS FIBRE FABRIC - CHOPP STRAND MAT**)	6000.0 KG	**4160.0 KG**
7	ITEM NO : 29007530 FZ0300-24/SPX20300 PROCESS COAT T/L RESIN **(EPOXY RESIN GELCOAT BASE**)	11000.00 KG	11000.00 KG
8	ITEM NO : 29007531 FY9838-56/SPX19838 PROCESS COAT T/L HARD (**EPOXY GELCOAT HARDENER**)	3100.00 KG	3100.00 KG
9	ITEM NO : S096204 XF650-007/SP730 R/H400 ml CART + M/HEAD/ BOX (**TWO COMPONENT EPOXY ADHESIVE CARTRIDGE**)	200.0 NOS	200.0 NOS
10	ITEM NO : S096232 F121-015/AMPREG 21 RESIN **(EPOXY HAND LAYUP RESIN)**	3100.00 KG	**2535.0 KG**
11	ITEM NO : S096233 F121-021/AMPREG 21 HARD FAST **(EPOXY HAND LAYUP HARDENER)**	1000.0 KG	**843.0 KG**
12	ITEM NO : 29013769 Alexit-Leading Edge Protection 442-52 RAL 7035 Lichtgrau/ light grey (**POLYURETHANE BASE GREY PAINT)**	130.0 KG	130.0 KG

13	ITEM NO : 29013840 Alexit-Leading Edge Protection 442-52 9801 weiB/white **(POLYURETHANE BASE WHITE PAINT)**	260.0 KG	260.0 KG
14	ITEM NO : 2901384 1Alexit-Leading Edge Protection 442-52 337 k rot / red **(POLYURETHANE BASE RED PAINT)**	240.0 KG	240.0 KG
15	ITEM NO : 29013842 alexit-Harter / Hardener 445-52**(POLYURETHANE BASE PUTTY HARDENER)**	315.0 KG	315.0 KG
16	ITEM NO : S096636 Alexit-Verdunner / Thinner 903-36**(POLYURETHANE BASE PAINT THINNER)**	2000.0 KG	2000.0 KG
17	ITEM NO : S099034 Alexit-Beschichtung 498-92 ral 7035 lichtgrau / light grey **(TWO COMPONANT POLY URETHANE PAINT BASE)**	12000.0 KG	12000.0 KG
18	ITEM NO : S099037 Alexit Zusatz / Hardener 495 20 **(TWO COMPONENT POLYURETHANE PAINT HARDENER)**	3500.0 KG	3500.0 KG
19	ITEM NO : 29013104 SOLID METAL TIP 54m **(MACHINED COPPER COMPONENT FOR LIGHTNING PROTECTION)**	100.0 NOS	AS PER GN 4
20	ITEM NO : 29059642 LPS 54M TIP ARRAY **(COPPER CABLE EMBEDDED WITH PVC FOR LIGHTNING PROTECTION)**	100.0 NOS	AS PER GN 4
21	ITEM NO : 29059643 Down conductor Assy **(LIGHTNING PROTECTION SYSTEM CABLE)**	100.0 NOS	AS PER GN 4
22	ITEM NO : 29098847 ALU FOIL SPL ROOT LW V120**(ALUMINIUM FOIL MESH) OF REL.SIZE**	100.0 NOS	AS PER GN 4
23	ITEM NO : 29098848 ALU FOIL SPL TIP LW V120**(ALUMINIUM FOIL MESH) OF REL.SIZE**	100.0 NOS	AS PER GN 4
24	ITEM NO : 29098849 ALU FOIL SPL ROOT WW V120**(ALUMINIUM FOIL MESH) OF REL.SIZE**	100.0 NOS	AS PER GN 4
25	ITEM NO : 29098850 ALU FOIL SPL ROOT WW V120**(ALUMINIUM FOIL MESH) OF REL.SIZE**	100.0 NOS	AS PER GN 4
26	ITEM NO : 29038571 Matvantage II 2.00 oz 14.57**(GLASS FIBRE FABRIC - CHOPP STRAND MAT)**	3000.0 KG	**1560.0 KG**
27	ITEM NO : 29025606 ADHESIVE SIKADUR WTG1280 A**(EPOXY ADHESIVE RESIN)**	35000.0 KG	35000.0 KG
28	ITEM NO : 29057932 ADHESIVE SIKADUR WTG-1050 B**(EPOXY ADHESIVE HARDNER)**	16500.0 KG	16500.0 KG
29	ITEM NO : 29078542 ADHESIVE SIKAPOWER 1200 **(TWO COMPONENT EPOXY ADHESIVE CARTRIDGE)**	3500.O NOS	3500.O NOS
30	ITEM NO : 29007005 FABRIC BIAX 600 GSM ±45° STAB**(GLASS FIBRE FABRIC - BIAX)**	8250.0 KG	8250.0 KG
31	ITEM NO : 29009736 BIAX 936gsm 127cm STABILIZED**(GLASS FIBRE FABRIC -BIAX)**	170000.0 KG	170000.0 KG
32	ITEM NO : 29017700 TRIAX 1200g**(GLASS FIBRE FABRIC - TRIAX)**	93800.0 KG	93800.0 KG
33	ITEM NO : 29055151 UD 0° 1200g/m2 1260mm**(GLASS FIBRE FABRIC - UD)**	25500.0 KG	25500.0 KG

34	ITEM NO : 29083743 BIAX+/-45 200GSM/V30 1265mm(**GLASS FIBRE FABRIC - BIAX)**	8200.0 KG	**NOT ALLOWED**
35	ITEM NO : 29007000 FABRIC UD 600 GSM 90° STAB(**GLASS FIBRE FABRIC - UD)**	111200.0 KG	111200.0 KG
36	ITEM NO : 29124750 PULTRUSION COILED 105mm (**CARBON PULTRUSION COIL)**	174200.0 METER	AS PER GN4
37	ITEM NO : 29115938T PULTRUSION KIT V120(**FRP PULTRUSION PART)**	100.0 NOS	AS PER GN 4
38	ITEM NO : 29115983 BALLAST CHAMBER V120D**(PVC MOULDED CHAMBER FOR BALANCING MATERIAL)**	100.0 NOS	AS PER GN 4
39	ITEM NO : 29115987 MAIN WEB CORE KIT V120D INF(**PET BASED STRUCTURAL CORE KIT)**	100.0 NOS	AS PER GN 4
40	ITEM NO : 29115988 ROOT SEGMENT 3 INSERTS KIT **(PRE FEBRICATED FRP PART WITH METAL INSERTS)**	100.0 NOS	AS PER GN 4
41	ITEM NO : 29138970 CORE KIT SHELLS WW V120D INF(**PET BASED STRUCTURAL CORE KIT)**	100.0 NOS	AS PER GN 4
42	ITEM NO : 29136141 CORE KIT SHELLS WW V120D INF(**PET BASED STRUCTURAL CORE KIT)**	100.0 NOS	AS PER GN 4

(SHAISH KUMAR)

7/81
MoM & No 85

10/81 10-11-20
55

File No.P-47011/112/2020-TSW

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Polycab India Limited, A.A. No.0310834331 dated 20.01.2020
Reference: -DGFT F.No. 01/81/050/00408/AM20

DGFT(DES-2) may kindly refer to their e-mail dated 7th September 2020 forwarding firm's application for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Description, Sizes, quantities and net weight of export item at Sl.No.1 to 8 under the Advance Authorization may be specified as under:

Sr. No.	Size & Description Of Cables	Qty (MTRS)	Total Cable wt (MT)
1	**Copper Conductor Covered with Semi. Cond. Comp. XLPE Insulated Cu. Wire Screened with CU. Tape PVC Sheathed Armoured Cables 6.35/11 (12) KV**		
1.01	3 Core X 95 Sq. MM	5000	40.731
2	**Copper Conductor XLPE Insulated PVC, Nylon and HDPE Sheathed Armoured Cables Below 1000 V.**		
2.01	5 Core X 4 Sq. MM	3250	2.394
2.02	5 Core X 4 Sq. MM	2450	1.805
2.03	5 Core X 4 Sq. MM	5700	4.198
3	**Aluminium Conductor XLPE Insulated Nylon and HDPE Sheathed Unarmoured Cables 1500 V.**		
3.01	1 Core X 400 Sq. MM	47800	68.522
3.02	1 Core X 400 Sq. MM	42000	60.207
3.03	1 Core X 400 Sq. MM	51600	73.969
4	**Aluminium Conductor Covered with Semi. Cond. Comp. XLPE Insulated Cu. Wire Screened with CU. Tape PVC , Nylon and HDPE Sheathed Unarmoured Cables 12.7/22 KV**		
4.01	1 Core X 150 Sq. MM	4000	8.183
4.02	1 Core X 240 Sq. MM	13600	33.217
4.03	1 Core X 150 Sq. MM	4150	8.489
4.04	1 Core X 240 Sq. MM	11350	27.721
4.05	1 Core X 150 Sq. MM	10350	21.172
4.06	1 Core X 240 Sq. MM	7100	17.341
5	**Tinned Copper Conductor XLPO Insulated Nylon and XLPO Sheathed Unarmoured Solar Cables 1500 V.**		

(1) 18/09/2020
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14. Quantity of import item at Sl.No.13 i.e. Zinc Ingot may be allowed as 4% of weight of Steel Wire Rod.

15. Quantity of import item at Sl.No.14 i.e. Semi Conducting Water Swellable Tape may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 and 4.

16. Quantity of import item at Sl.No.15 i.e. Aluminium Trihydrate Fire Retardant may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.5 to 7.

17. Quantity of import item at Sl.No.16 i.e. Antioxident may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.5 to 7.

18. Quantity of import item at Sl.No.17 i.e. Magnesium Hydroxide may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.5 to 7.

19. Quantity of import item at Sl.No.18 i.e. Ethylene Vinyl Acetate may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.5 to 7.

20. Quantity of import item at Sl.No.19 i.e. Ethylene Acrylic Ester Co-Polymer may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.5 to 7.

21. Quantity of import item at Sl.No.20 i.e. Grafted Co-Polymer may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.5 to 7.

22. Quantity of import item at Sl.No.21 i.e. Polyolefin Elastomer may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.5 to 7.

23. Quantity of import item at Sl.No.22 i.e. Low Density Polyethylene may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.6.

24. Quantity of import item at Sl.No.23 i.e. Vinyl Trimethoxy Silane may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.6.

25. Quantity of import item at Sl.No.24 i.e. Tert Butyl Cumyl Peroxide may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.6.

26. Quantity of import item at Sl.No.25 and 26 may be allowed as per packing policy.

Norms Committee may take a view.

18/09/20

(S.K. Jain)
Development Officer
Tel.23063166
Email-sushilk.jain@nic.in

DGFT(Shri Shobhit Gupta, Dy.DGFT, DES-II)
DPIIT U.O.NO P-47011/112/2020-TSW dated 18.09.2020

10/81/88

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

उद्योग सवर्धन और आंतरिक व्यापार विभाग

Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
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Subject: - M/s KEI Industries Limited, A.A. No.0510414226 dated 22.05.2020
Reference: - D.G.F.T. F. No. 01/81/050/00547/AM21

With reference to the above the undersigned is directed to say that the instant A.A may be ratified as under:

1. Net weight of export items may be specified as under:

Sl.No.	Net Weight Kgs./KM	Sl.No.	Net Weight Kgs./KM	Sl.No.	Net Weight Kgs./KM
1	828.59	34	3823.64	67	1230.53
2	2454.61	35	6490.87	68	1779.65
3	3623.16	36	1955.54	69	2236.82
4	98.86	37	4603.26	70	281.34
5	2346.84	38	29205.75	71	428.18
6	206.22	39	252.59	72	624.39
7	2860.22	40	287.24	73	840.49
8	3327.94	41	233.25	74	2669.84
9	5050.68	42	348.98	75	3735.3
10	3193.14	43	502.94	76	4775.79
11	431.5	44	863.8	77	8991.85
12	1108.22	45	1354.25	78	7978.43
13	445.19	46	373.77	79	3598.62
14	7674.69	47	542.78	80	4634.64
15	5466.74	48	965.06	81	6396.12
16	3668.29	49	1542.08	82	7830.73
17	2649.29	50	292	83	1815.23
18	995.41	51	331.87	84	2705.15
19	694.65	52	671.06	85	3776.67
20	435.62	53	717.82	86	3090.46
21	217.64	54	1266.18	87	226.35
22	151.56	55	1750.84	88	287.64
23	22.38	56	2589.98	89	493.18
24	34.85	57	383.57	90	164.98

25	119.02	58	749.55	91	7282.79
26	741.54	59	1065.98	92	1740.96
27	1248.11	60	1773.11	93	6798.46
28	10157.82	61	1966.29	94	5569
29	4475.07	62	488.63	95	7557.88
30	2912.35	63	792.8	96	270.19
31	4473.31	64	472.52	97	1095.75
32	7025.2	65	706.6		
33	2761.31	66	941.59		

2. Quantity of import item at Sl.No.1 i.e.Copper Wire Rod/ CC Rod(EC Grade) may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.1 to 14, 18 to 27 and 29 to 97.

3. Quantity of import item at Sl.No.2 i.e.XLPE Compound may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 to 3, 11, 12, 14 to 17, 28 to 59 and 61 to 95.

4. Quantity of import item at Sl.No.3 i.e.PVC Resin may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 to 27, 29 to 37, 61, 96 and 97.

5. Quantity of import item at Sl.No.4 i.e.Antimony Trioxide may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 to 27, 29 to 37, 61, 96 and 97.

6. Quantity of import item at Sl.No.5 i.e.Galvanised Steel Wire/G.I Wire may be allowed as 1.02Kgs/Kg content in the export items at Sl.No.1 to 3, 5, 7 to 9, 15 to 17, 39 to 59, 62 to 85 and 94 to 97.

7. Quantity of import item at Sl.No.6 i.e.Copper Tape/Copper Foil may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.29 to 38, 61, 83 to 85 and 92 to 95.

8. Quantity of import item at Sl.No.7 i.e.Aluminium Wire Rod(Electrolytic Grade) may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.15 to 17, 28, .

9. Quantity of import item at Sl.No.8 i.e.Semi Conductive Water Blocking Tape may be allowed as 1.01Sq. Mtrs./Sq. mtrs content in the export items at Sl.No.28 to 38 and 92 to 95 as claimed by the firm.

10. Quantity of import item at Sl.No.9 i.e.HDPE may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.28 to 59 and 62 to 97.

11. Quantity of import item at Sl.No.10 i.e.Nylon Compound may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.28 to 32.

12. Quantity of import item at Sl.No.11 i.e.Lead Alloy may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.1 to 3, 5, 7 to 9, 60.

13. Quantity of import item at Sl.No.12 i.e.Ethylene Propylene Rubber may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.4, 6 and 10.

03/11/2021.

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14. Quantity of import item at Sl.No.13 i.e.Co-polymer Coated Aluminium Tape/Foil may be allowed as 1.01 Kgs/Kg content in the export item at Sl.No.38.

15. Quantity of import item at Sl.No.14 i.e.Glass Mica Tape may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.50 to 59.

Norms Committee may take a view.

(S.K.Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Shobhit Gupta, Dy. DGFT, DES-II)
DPIIT U.O.NO. P-47011/95/2019-TSW dated 03.11.2020

120/10/81 10/81

CASE NO. 120 **MEETING NO 10/81 SHEDULE FOR 10.11.2020**

SIEMENS GAMESHA RENEWABLE POWER PVT. LTD.
ADV AUTH. NO 0410166930 DT 30.07.2020

On the basis of calculation sheet and material balance submitted by the firm the licence may be ratified as under.

Export item: SG 114 ROTAR CONSISTING OF 3 BLADES PER SET - 6.0 SET
(**Net weight not less than 237.369 MT**)

Sl.	SL. NO .OF ADV ATUH.	QTY IN KGS
1	21	54.27
2	22	303.26
3	23	379.13
4	24	295.2
5	26	530.38
6	27	2121.0
7	30	26.73
8	33	830.88
9	38	4.32
10	47	697.5
11	1 to 20,45	Components allowed as per G N 4
12	36,37	Consumables, Qty as applied for ,value all together restricted to 1.0 % of FOB value
13	Rest of items	As applied for

Note:

1. In the description of 1mport at s. no. 2,3,6,11 to 13, 15 to 20 following should be added **(FOAM)**

2. In the description of 1mport at s. no. 21 to 30 following should be added (**PU Paint System)**

3. In the description of import at s. no. 31,32,46 and 47 following should be added (**Epoxy Resin System)**

4. In the description of import at s. no. 34,35 following should be added (**Epoxy Adhesive System)**

5. In the description of import at s. no. 33,39 to 44 following should be added **(Fiber glass)**

(SHAISH KUMAR)

121/10/81

10/81

CASE NO. 121 **MEETING NO 10/81 SHEDULE FOR 10.11.2020**

SIEMENS GAMESHA RENEWABLE POWER PVT. LTD.
ADV AUTH. NO 0410166931 DT 30.07.2020

On the basis of calculation sheet and material balance submitted by the firm the licence may be ratified as under.

Export item: SG 114 ROTAR CONSISTING OF 3 BLADES PER SET - 42.0 SET
(**Net weight not less than 1661.585 MT**)

Sl.	SL. NO .OF ADV ATUH.	QTY IN KGS
1	21	379.87
2	22	2122.84
3	23	2653.90
4	24	2066.4
5	26	3712.72
6	27	14847.08
7	30	187.11
8	33	5816.16
9	38	30.24
10	47	4882.50
11	1 to 20,45	Components allowed as per G N 4
12	36,37	Consumables, Qty as applied for ,value all together restricted to 1.0 % of FOB value
13	Rest of items	As applied for

Note:

1. In the description of 1mport at s. no. 2,3,6,11 to 13, 15 to 20 following should be added **(FOAM)**

2. In the description of 1mport at s. no. 21 to 30 following should be added (**PU Paint System)**

3. In the description of import at s. no. 31,32,46 and 47 following should be added (**Epoxy Resin System)**

4. In the description of import at s. no. 34,35 following should be added (**Epoxy Adhesive System)**

5. In the description of import at s. no. 33,39 to 44 following should be added **(Fiber glass)**

(SHAISH KUMAR)

Dy No 137 File No.P-47011/112/2020-TSW

10/81 dtd. 10/11/20

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भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
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Subject: - M/s Polycab India Limited. (A.A. No.0310837632 dated 13.08.2020)
Ref: DGFT F. No. 01/81/050/00682/AM21

DGFT(DES-2) may kindly refer to their e-mail dated 22nd September 2020 forwarding firm's application for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Description, Sizes, quantities and net weight of export item at Sl.No.1 to 10 under the Advance Authorization may be specified as under:

Sr. No.	Size & Description Of Cables	Qty (MTRS)	Total Cable wt (MT)
1	**Aluminium Conductor XLPE Insulated HDPE Sheathed Unarmoured Cable Below 1000 V.**		
1.01	1 Core X 300 Sq. MM	105591	110.379
1.02	1 Core X 240 Sq. MM	10791	8.958
2	**Copper Conductor XLPE Insulated HDPE Sheathed Unarmoured Cable Below 1000 V.**		
2.01	3 Core X 1.5 Sq MM	280	0.028
2.02	5 Core X 6 Sq MM	18008	7.279
3	**Tinned Copper Conductor ZHFR Insulated ZHFR Sheathed Unarmoured Solar Cable 1500 V.**		
3.01	1 Core X 4 Sq. MM	962000	56.373
3.02	1 Core X 6 Sq. MM	594000	46.391
3.03	1 Core X 10 Sq. MM	103560	12.427

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3.04	1 Core X 4 Sq. MM	474	0.028
3.05	1 Core X 6 Sq. MM	342	0.027
3.06	1 Core X 6 Sq. MM	100000	7.810
4	**Aluminium Cond. Covered with Semi Cond. Compound XLPE Insulated CU. Wire Screened with CU. Tape HDPE Sheathed Unarmoured Cable 26/45 KV {E}**		
4.01	1 Core X 95 Sq. MM	5223	7.283
4.02	1 Core X 185 Sq. MM	5325	9.730
4.03	1 Core X 240 Sq. MM	7662	15.963
4.04	1 Core X 400 Sq. MM	8181	22.074
5	**Copper Conductor PVC Insulated Unarmoured Cable Below 1000 V.**		
5.01	1 Core X 16 Sq MM	750	0.127
6	**Copper Conductor XLPE Insulated PVC Sheathed Armoured Cable Below 1000 V.**		
6.01	4 Core X 10 Sq MM	450	0.467
6.02	4 Core X 2.5 Sq MM	1450	0.669
6.03	3 Core X 2.5 Sq MM	900	0.368
6.04	4 Core X 4 Sq MM	850	0.482
6.05	4 Core X 10 Sq MM	260	0.270
6.06	4 Core X 2.5 Sq MM	700	0.323
6.07	3 Core X 2.5 Sq MM	500	0.204
6.08	4 Core X 4 Sq MM	280	0.159
6.09	3 Core X 4 Sq MM	2100	1.033
6.10	3 Core X 2.5 Sq MM	90000	30.733
6.11	3 Core X 4 Sq MM	60000	25.085

6.12	3 Core X 10 Sq MM	30000	23.942
6.13	3 Core X 6 Sq MM	60000	30.927
6.14	3 Core X 16 Sq MM	20000	20.427
6.15	3 Core X 25 Sq MM	10000	13.889
7	**Copper Conductor XLPE Insulated ZHFR Sheathed Armoured Cable Below 1000 V.**		
7.01	4 Core X 6 Sq. MM	15000	11.817
7.02	4 Core X 25 Sq. MM	10000	19.011
7.03	3 Core X 2.5 Sq. MM	60000	24.032
7.04	3 Core X 6 Sq. MM	50000	29.214
7.05	3 Core X 10 Sq. MM	30000	26.566
7.06	3 Core X 16 Sq. MM	30000	33.527
7.07	3 Core X 25 Sq. MM	10000	15.091
8	**Aluminium Conductor XLPE Insulated PVC Tape Warp PVC Sheathed Armoured Cable 1100 V.**		
8.01	4 Core X 185 Sq. MM	5801	20.686
9	**Copper Conductor HDPE Insulated PVC Sheathed Unarmoured Coaxial Cable Below 1000 V.**		
9.01	1 Core X 0.8 Sq MM	20000	0.608
10	**Aluminium Alloy Conductor XLPE Insulated Unarmoured Cable Below 1000 V.**		
10.01	1 Core X 1 Sq. MM	34294	5.329
10.02	1 Core X 2 Sq. MM	41156	4.971
10.03	1 Core X 4 Sq. MM	32012	2.607
10.04	1 Core X 6 Sq. MM	21339	1.192

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2. Quantity of import item at Sl.No.1 i.e.Copper Cathode may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.2 to 7 and 9.

3. Quantity of import item at Sl.No.2 i.e.Aluminium Ingot may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.1, 4, 8 and 10.

4. Quantity of import item at Sl.No.3 i.e.LDPE may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1, 2, 4, 6, 7 and 8.

5. Quantity of import item at Sl.No.4 i.e.Bonded Semicon Compound may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.4.

6. Quantity of import item at Sl.No.5 i.e.PVC Resin may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.5, 6, 8 and 9.

7. Quantity of import item at Sl.No.6 i.e.PVC Plasticizer may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.5, 6, 8 and 9.

8. Quantity of import item at Sl.No.7 i.e.Steel Wire Rod may be allowed as 1.02Kgs/Kg content in the export items at Sl.No.6, 7 and 8.

9. Quantity of import item at Sl.No.8 i.e.Zinc Ingot may be allowed as 4% of weight of Steel Wire Rod.

10. Quantity of import item at Sl.No.9 i.e.Vinyl Trimethoxy Silane may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1, 2, 4, 6, 7 and 8.

11. Quantity of import item at Sl.No.10 i.e.Tert Butyl Cumyl Peroxide may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1, 2, 4, 6, 7 and 8.

12. Quantity of import item at Sl.No.11 i.e.Antioxident may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 to 4 and 6 to 8.

13. Quantity of import item at Sl.No.12 i.e. Aluminium Trihydrate Fire Retardant may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.3 and 7.

14. Quantity of import item at Sl.No.13 i.e.Magnesium Hydroxide may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.3 and 7.

15. Quantity of import item at Sl.No.14 i.e.Ethylene Vinyl Acetate may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.3 and 7.

16. Quantity of import item at Sl.No.15 i.e.Ethylene Acrylic Ester Co-Polymer may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.3 and 7.

17. Quantity of import item at Sl.No.16 i.e.Grafted Co-Polymer may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.3 and 7.

18. Quantity of import item at Sl.No.17 i.e.Polyolefin Elastomer may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.3 and 7.

19. Quantity of import item at Sl.No.18 i.e. HDPE Compund may be allowed as 1.05Kgs/Kg

(4)
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29/09/2021

content in the export items at Sl.No.1, 2, 4 and 9.

20. Quantity of import item at Sl.No.19 i.e.Semiconducting Nylon Tape may be allowed as 1.02Kgs/Kg content in the export item at Sl.No.4.

21. Quantity of import item at Sl.No.20 i.e.Electrolytic High Conductivity Copper Tape may be allowed as 1.01Kgs/Kg content in the export item at Sl.No.4.

22. Quantity of import item at Sl.No.21 and 22 may be allowed as per packing policy.

Norms Committee may take a view.

(S.K.Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Shobhit Gupta, Dy.DGFT, DES-II)
DPIIT U.O.NO. P-47011/112/2020-TSW dated 29.09.2020

140/10/81 10/81

CASE NO. 140 MEETING NO 10/81 SHEDULE FOR 10.11.2020

SIEMENS GAMESHA RENEWABLE POWER PVT. LTD.
ADV AUTH. NO 0410166956 DT 14.08.2020

On the basis of calculation sheet and material balance submitted by the firm the licence may be ratified as under.

Export item: SG 145ROTAR CONSISTING OF 3 BLADES PER SET - 2.0 SET
(**Net weight not less than 130.845 MT**)

Sl.	SL. NO .OF ADV ATUH.	QTY IN KGS
1	45	888.00
2	49	445.86
3	50	1329.6
4	51	288.0
5	52	1290.0
6	60	2.04
7	61	0.42
8	62	27.48
9	63	13.50
10	64	12339.49
11	66	6114.95
12	67	25392.0
13	68	6843.0
14	70	2630.28
15	72	772.56
16	73	271.98
17	75	10800.0
11	1 to 44,71	Components allowed as per G N 4
12	56,57,58,76	Consumables, Qty as applied for ,value all together restricted to 1.8 % of FOB value
13	Rest of items	As applied for

Note:

1. In the description of 1mport at s. no. 1 to 44 following should be added **(FOAM)**

2. In the description of 1mport at s. no 48 to 55,60 to 63,77 following should be added (**PU Paint System)**

3. In the description of import at s. no. ,72 to 75 following should be added (**Epoxy Resin System)**

4. In the description of import at s. no. 46,47 following should be added (**Epoxy Adhesive System)**

5. In the description of import at s. no. 45,64,to 70 following should be added **(Fiber glass)**

(SHAISH KUMAR)

141/10/81

10/81

CASE NO. 141 **MEETING NO 10/81 SHEDULE FOR 10.11.2020**

SIEMENS GAMESHA RENEWABLE POWER PVT. LTD.

ADV AUTH. NO 0410166959 DT 14.08.2020

On the basis of calculation sheet and material balance submitted by the firm the licence may be ratified as under.

Export item: SG 145ROTAR CONSISTING OF 3 BLADES PER SET - 21.0 SET (**Net weight not less than 1370.33 MT**)

Sl.	SL. NO .OF ADV ATUH.	QTY IN KGS
1	45	9324.00
2	49	4681.53
3	50	13960.80
4	51	3024.00
5	52	13545.00
6	59	NOT ALLOWED
7	60	21.42
8	61	4.41
9	62	288.54
10	63	141.75
11	64	129564.6
12	66	64207.01
13	67	266616.00
14	68	71851.47
15	70	27617.92
16	72	8111.88
17	73	2855.79
18	75	113400.00
19	1 to 44,71	Components allowed as per G N 4
20	56,57,58,76	Consumables, Qty as applied for ,value all together restricted to 1.8 % of FOB value
21	Rest of items	As applied for

Note:

1. In the description of 1mport at s. no. 1 to 44 following should be added **(FOAM)**

2. In the description of 1mport at s. no 48 to 55,60 to 63, following should be added (**PU Paint System)**

3. In the description of import at s. no. ,72 to 75 following should be added (**Epoxy Resin System)**

4. In the description of import at s. no. 46,47 following should be added (**Epoxy Adhesive System)**

5. In the description of import at s. no. 45,64,to 70 following should be added **(Fiber glass)**

(SHAISH KUMAR)

I No 147 File No.P-47011/112/2020-TSW

No/81 dt 10/11/20

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भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
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Subject: - M/s Polycab India Limited. (A.A. No.0310837758 dated 19.08.2020)
Ref: DGFT F. No. 01/81/050/00695/AM21

DGFT(DES-2) may kindly refer to their e-mail dated 22nd September 2020 forwarding firm's application for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Description, Sizes, quantities and net weight of export item at Sl.No.1 to 11 under the Advance Authorization may be specified as under:

Sr. No.	Size & Description Of Cables	Qty (MTRS)	Total Cable wt (MT)
1	**Copper Cond. Covered with Semi Cond. Compound XLPE Insulated CU. Tape Screened PVC Sheathed Al. Wire Armoured Cable 18/30 KV {E}**		
1.01	1 Core X 70 Sq. MM	500	1.071
2	**Aluminium Cond. Covered with Semi Cond. Compound XLPE Insulated W.S. Taped, CU. Wire Screened with CU. Tape PVC, Nylon, HDPE Sheathed Unarmoured Cable 12.7/22 KV**		
2.01	1 Core X 240 Sq. MM	1500	3.659
3	**Copper Conductor XLPE Insulated PVC Sheathed Armoured Cable Below 1000 V.**		
3.01	3 Core X 1.5 Sq MM	50000	13.257
3.02	3 Core X 2.5 Sq MM	100000	34.148
3.03	3 Core X 4 Sq MM	25000	10.445

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3.04	4 Core X 4 Sq MM	20000	9.774
4	**Copper Conductor XLPE Insulated ZHFR Sheathed Armoured Cable Below 1000 V.**		
4.01	3 Core X 16 Sq. MM	20000	22.340
4.02	3 Core X 4 Sq. MM	30000	14.618
5	**Copper Conductor PVC Insulated Unarmoured Cable Below 1000 V.**		
5.01	1 Core X 1.5 Sq MM	274320	5.452
5.02	1 Core X 10 Sq MM	18288	1.981
5.03	1 Core X 16 Sq MM	31090	5.158
5.04	1 Core X 2.5 Sq MM	384048	12.098
5.05	1 Core X 4 Sq MM	100584	4.480
6	**Tinned Copper Conductor XLPE Insulated PVC Sheathed Armoured Cable Below 1000 V.**		
6.01	24 Core X 1.5 Sq MM	18799	17.795
6.02	37 Core X 1.5 Sq MM	9235	11.676
6.03	3 Core X 1.5 Sq MM	5984	1.749
6.04	5 Core X 1.5 Sq MM	25784	9.109
6.05	7 Core X 1.5 Sq MM	2200	0.913
6.06	10 Core X 1.5 Sq MM	6463	4.125
6.07	16 Core X 1.5 Sq MM	8536	7.054
6.08	3 Core X 10 Sq MM	20000	15.961
6.09	3 Core X 6 Sq MM	30000	15.464
6.10	3 Core X 16 Sq MM	20000	20.427
7	**Aluminium Conductor XLPE Insulated PVC Sheathed**		

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	Unarmoured Cable Below 1000 V.		
7.01	3 Core X 16 Sq. MM	130	0.049
7.02	1 Core X 150 Sq. MM	1820	1.034
7.03	1 Core X 185 Sq. MM	1020	0.713
7.04	1 Core X 240 Sq. MM	10200	9.131
7.05	4 Core X 25 Sq. MM	2805	1.374
7.06	4 Core X 95 Sq. MM	2605	3.838
7.07	5 Core X 35 Sq. MM	200	0.176
7.08	5 Core X 50 Sq. MM	600	0.701
7.09	1 Core X 120 Sq. MM	5195	2.404
7.10	1 Core X 300 Sq. MM	4990	5.500
7.11	1 Core X 400 Sq. MM	20456	28.563
7.12	4 Core X 35 Sq. MM	1955	1.215
7.13	4 Core X 50 Sq. MM	1240	6.537
7.14	4 Core X 70 Sq. MM	3010	3.382
7.15	3 Core X 25 Sq. MM	2210	0.850
7.16	3 Core X 95 Sq. MM	270	0.303
8	**Aluminium Conductor XLPE Insulated PVC Sheathed AL Wire Armoured Cable Below 1000 V.**		
8.01	1 Core X 400 Sq. MM	420	0.835
9	**Aluminium Conductor XLPE Insulated CU. Wire Screened With Cu. Tape PVC Sheathed Unarmoured Cable Below 1000 V.**		
9.01	3 Core X 120 Sq. MM	600	1.273
10	**Aluminium Conductor Covered with Semi Cond. Comp. XLPE Insulated CU. Wire Screened LLDPE Sheathed**		

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	Unarmoured Cables 35 KV.		
10.01	1 Core X 1250 MCM	14400	66.303
10.02	1 Core X 1250 MCM	6216	26.383
10.03	1 Core X 1000 MCM	14088	57.041
10.04	1 Core X 500 MCM	9876	28.089
10.05	1 Core X 500 MCM	11064	28.297
10.06	1 Core X 1250 MCM	2469	12.929
10.07	1 Core X 750 MCM	12762	42.041
11	**Aluminium Conductor Covered with Semi Cond. Comp. XLPE Insulated CU. Wire Screened XLPE Sheathed Unarmoured Cables 35 KV.**		
11.01	1 Core X 1500 MCM	7542	37.488
11.02	1 Core X 1250 MCM	67344	301.044
11.03	1 Core X 1250 MCM	12444	52.026
11.04	1 Core X 1000 MCM	9333	39.541
11.05	1 Core X 1000 MCM	30051	118.450
11.06	1 Core X 750 MCM	15000	53.186
11.07	1 Core X 750 MCM	24426	78.523
11.08	1 Core X 500 MCM	37680	103.142
11.09	1 Core X 500 MCM	19752	49.583
11.10	1 Core X 350 MCM	11706	24.266
11.11	1 Core X 4/0 AWG	14448	24.509
11.12	1 Core X 4/0 AWG	31284	49.585
11.13	1 Core X 4/0 AWG	15642	25.788
11.14	1 Core X 1/0 AWG	20856	25.436
11.15	1 Core X 1/0 AWG	11067	12.793
11.16	1 Core X 1/0 AWG	9879	12.938
11.17	1 Core X 1250 MCM	5214	25.745

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11.18	1 Core X 1000 MCM	7224	26.751

2. Quantity of import item at Sl.No.1 i.e.Copper Cathode may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.1 to 6 and 9 to 11.

3. Quantity of import item at Sl.No.2 i.e.Aluminium Ingot may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.1, 2 and 7 to 11.

4. Quantity of import item at Sl.No.3 i.e. Low Density Polyethylene may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 to 4, 6 to 9 and 11.

5. Quantity of import item at Sl.No.4 i.e.Bonded Semicon Compound may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1, 2, 10 and 11.

6. Quantity of import item at Sl.No.5 i.e.PVC Resin may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1, 2, 3 and 5 to 9.

7. Quantity of import item at Sl.No.6 i.e.PVC Plasticizer may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1, 2, 3 and 5 to 9.

8. Quantity of import item at Sl.No.7 i.e.Steel Wire Rod may be allowed as 1.02Kgs/Kg content in the export items at Sl.No.3, 4 and 6.

9. Quantity of import item at Sl.No.8 i.e.Zinc Ingot may be allowed as 4% of weight of Steel Wire Rod.

10. Quantity of import item at Sl.No.9 i.e.Vinyl Trimethoxy Silane may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 to 4, 6 to 9 and 11.

11. Quantity of import item at Sl.No.10 i.e.Tert Butyl Cumyl Peroxide may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 to 4, 6 to 9 and 11.

12. Quantity of import item at Sl.No.11 i.e.Antioxident may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 to 4, 6 to 9 and 11.

13. Quantity of import item at Sl.No.12 i.e. Aluminium Trihydrate Fire Retardant may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.4.

14. Quantity of import item at Sl.No.13 i.e.Magnesium Hydroxide may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.4.

15. Quantity of import item at Sl.No.14 i.e.Ethylene Vinyl Acetate may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.4.

16. Quantity of import item at Sl.No.15 i.e.Ethylene Acrylic Ester Co-Polymer may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.4.

17. Quantity of import item at Sl.No.16 i.e.Grafted Co-Polymer may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.4.

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18. Quantity of import item at Sl.No.17 i.e.Polyolefin Elastomer may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.4.

19. Quantity of import item at Sl.No.18 i.e. HDPE Compund may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.2.

20. Quantity of import item at Sl.No.19 i.e.Semiconducting Nylon Tape may be allowed as 1.02Kgs/Kg content in the export item at Sl.No.2.

21. Quantity of import item at Sl.No.20 i.e.Electrolytic High Conductivity Copper Tape may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.1, 2 and 9.

22. Quantity of import item at Sl.No.21 i.e.Cross Linkable Low Density Polyethylene may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.10 and 11.

23. Quantity of import item at Sl.No.22 i.e. Strippable Semicon Compound may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1, 2, 10 and 11.

24. Quantity of import item at Sl.No.23 i.e. Nylon Compound may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.2.

25. Quantity of import item at Sl.No.24 i.e. LLDPE Compound With Alpha-Olefin(Borstar LE8707) may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.10.

26. Quantity of import item at Sl.No.25 i.e. LLDPE Compound With Alpha-Olefin(Borstar LE3403) may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.10.

27. Quantity of import item at Sl.No.26 and 27 may be allowed as per packing policy.

Norms Committee may take a view.

(S.K.Jain)
Development Officer
Tel.23063166
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DGFT(Shri Shobhit Gupta, Dy.DGFT, DES-II)
DPIIT U.O.NO. P-47011/112/2020-TSW dated 29.09.2020

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CASE NO. 152 **MEETING NO 10/81 SHEDULE FOR 10.11.2020**

SIEMENS GAMESHA RENEWABLE POWER PVT. LTD.
ADV AUTH. NO 0410166974 DT 20.08.2020

On the basis of calculation sheet and material balance submitted by the firm the licence may be ratified as under.

Export item: SG 145ROTAR CONSISTING OF 3 BLADES PER SET - 32.0 SET
(**Net weight not less than 2093.45 MT**)

Sl.	SL. NO .OF ADV ATUH.	QTY IN KGS
1	45	14208.00
2	49	7133.76
3	50	21273.6
4	51	4608.00
5	52	20640.00
6	59	NOT ALLOWED
7	60	32.64
8	61	6.72
9	62	439.68
10	63	216.00
11	64	197431.78
12	66	97839.25
13	67	406272.00
14	68	109487.95
15	70	42086.46
16	72	12360.96
17	73	4351.68
18	75	172800.00
19	1 to 44,71	Components allowed as per G N 4
20	56,57,58,76	Consumables, Qty as applied for ,value all together restricted to 1.8 % of FOB value
21	Rest of items	As applied for

Note:

1. In the description of 1mport at s. no. 1 to 44 following should be added **(FOAM)**

2. In the description of 1mport at s. no 48 to 55,60 to 63,77 following should be added (**PU Paint System)**

3. In the description of import at s. no. ,72 to 75 following should be added (**Epoxy Resin System)**

4. In the description of import at s. no. 46,47 following should be added (**Epoxy Adhesive System)**

5. In the description of import at s. no. 45,64,to 70 following should be added **(Fiber glass)**

(SHAISH KUMAR)

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भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
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Subject: - M/s Polycab India Limited, A.A. No.0310838787 dated 08.10.2020
Reference: - D.G.F.T. F. No. 01/81/050/00787/AM21/

DGFT(DES-2) may kindly refer to their e-mail dated 2nd November 2020 forwarding firm's application for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant AA may be ratified as under:

1. Description, Sizes, quantities and net weight of export item at Sl.No.1 to 29 under the Advance Authorization may be specified as under:

Sr. No.	Size & Description Of Cables	Qty (MTRS)	Total Cable wt (MT)
1	**Copper Conductor PVC Insulated Unarmoured Cable Below 1000 V.**		
1.01	1 Core X 25 Sq. MM	78000	19.760
1.02	1 Core X 70 Sq. MM	2600	1.746
1.03	1 Core X 150 Sq. MM	200	0.285
1.04	1 Core X 1 Sq. MM	1000	0.014
1,05	1 Core X 1.5 Sq. MM	1000	0.021
1.06	1 Core X 2.5 Sq. MM	2000	0.066
2	**Stranded Round Compacted Copper Conductor**		
2.01	150 Sq. MM	300	0.385
2.02	25 Sq. MM	180000	39.348
2.03	70 Sq. MM	38000	22.538
3	**Copper Conductor XLPE Insulated PVC Sheathed Al. Wire Armoured Cable Below 1000 V.**		
3.01	1 Core X 240 Sq. MM	2670	7.394
3.02	1 Core X 300 Sq. MM	2860	9.630
3.03	1 Core X 630 Sq. MM	38860	258.717
4	**Copper Conductor XLPE Insulated PVC Sheathed Armoured Cable Below 1000 V.**		
4.01	4 Core X 240 Sq. MM	2850	,18.799
4.02	3 Core X 300 Sq. MM	1200	12.945

4.03	3 Core X 1.5 Sq. MM	500	0.172
4.04	3 Core X 4 Sq. MM	500	0.244
4.05	3 Core X 2.5 Sq. MM	1000	0.405
4.06	4 Core X 2.5 Sq. MM	1500	0.685
4.07	4 Core X 6 Sq. MM	500	0.388
4.08	3 Core X 10 Sq. MM	1000	0.876
4.09	4 Core X 1.5 Sq. MM	2000	0.770
4.10	4 Core X 50 Sq. MM	1000	2.689
4.11	24 Core X 1.5 Sq. MM	3000	3.967
4.12	9 Core X 1.5 Sq. MM	3500	2.329
4.13	12 Core X 1.5 Sq. MM	3000	1.952
4.14	19 Core X 1.5 Sq. MM	3800	3.245
4.15	37 Core X 1.5 Sq. MM	3300	5.009
4.16	4 Core X 1.5 Sq. MM	9300	2.793
5	**Copper Conductor Covered with Semi Cond. Comp. XLPE Insulated CU. Tape Screened PVC Sheathed Armoured Cable 6/10 KV {E}.**		
5.01	3 Core X 240 Sq MM	1000	12.869
6	**Copper Conductor Covered with Semi Cond. Comp. XLPE Insulated CU. Tape Screened PVC Sheathed Unarmoured Cable 6/10 KV {E}.**		
6.01	1 Core X 240 Sq MM	500	1.355
7	**Copper Conductor PVC Insulated PVC Sheathed Unarmoured Cable Below 1000 V.**		
7.01	2 Core X 6 Sq. MM	2000	0.583
7.02	4 Core X 10 Sq. MM	1000	0.641
7.03	4 Core X 16 Sq. MM	1000	0.818
7.04	4 Core X 1 Sq. MM	1000	0.203
7.05	3 Core X 1 Sq. MM	1500	0.261
8	**Copper Conductor XLPE Insulated PVC and Lead Alloy E Sheathed Armoured Cable Below 1000 V.**		
8.01	2 Core X 120 Sq. MM	900	5.190
8.02	2 Core X 240 Sq. MM	1100	11.235
9	**Tinned Copper Conductor Covered with Glass Mica Tape XLPE Insulated ZHFR Sheathed Unarmoured Cable Below 1000 V.**		
9.01	3 Core X 6 Sq. MM	2500	1.354
10	**Copper Conductor Covered with Glass Mica Tape XLPE Insulated I &O Shielded ZHFR Sheathed Unarmoured Cable Below 1000 V.**		
10.01	2 Pair X 1.5 Sq. MM	2000	0.873

11	**Copper Conductor XLPE Insulated ZHFR Sheathed Unarmoured Cable Below 1000 V.**		
11.01	2 Core X 95 Sq. MM	700	1.728
11.02	2 Core X 120 Sq. MM	700	2.111
11.03	4 Core X 35 Sq. MM	1500	2.470
11.04	2 Core X 6 Sq. MM	1500	0.530
11.05	4 Core X 4 Sq. MM	1500	0.591
11.06	3 Core X 1.5 Sq. MM	3000	0.651
11.07	7 Core X 0.75 Sq. MM	500	0.118
11.08	7 Core X 4 Sq. MM	500	0.261
12	**Copper Conductor XLPE Insulated Overall Shielded ZHFR Sheathed Unarmoured Instrumentation Cable Below 1000 V.**		
12.01	2 Core X 1.5 Sq. MM	15000	3.261
12.02	2 Core X 4 Sq. MM	1800	0.573
12.03	2 Core X 10 Sq. MM	1000	0.528
12.04	4 Core X 2.5 Sq. MM	2000	0.645
12.05	4 Core X 4 Sq. MM	1600	0.655
12.06	4 Core X 10 Sq. MM	6500	4.710
13	**Tinned Copper Conductor ZHFR Insulated Nylon and ZHFR Sheathed Unarmoured Solar Cable 1500 V.**		
13.01	2 Core X 16 Sq. MM	270000	103.081
14	**Al. Con. Covered with Semi Cond. Compound XLPE Insulated Cu. Wire Screened with Cu. Tape, WS Taped, PVC, Nylon, HDPE Sheathed Unarmoured Cable 19/33 (36) KV {E}.**		
14.01	3C X 1C X 185 Sq MM	18355	98.549
14.02	3C X 1C X 300 Sq MM	18780	128.050
15	**Al. Con. Covered with Semi Cond. Compound XLPE Insulated Cu. Wire Screened with Cu. Tape, WS Taped, PVC, Nylon, HDPE Sheathed Unarmoured Cables 19/33 (36) KV.**		
15.01	1 Core X 630 Sq MM	209238	738.688
15.02	1 Core X 300 Sq MM	3768	8.400
16	**Copper Conductor PE Insulated I & O Shielded PVC Sheathed Armoured Instrumentation Cable Below 1000 V.**		
16.01	2 Pair X 1 Sq. MM	5600	2.096
16.02	7 Pair X 1 Sq. MM	3000	2.095
16.03	12 Pair X 1 Sq. MM	3000	3.394
17	**Copper Conductor PVC Insulated I & O Shielded PVC Sheathed Unarmoured Instrumentation Cable Below 1000**		

	V.		
17.01	2 Pair X 1 Sq. MM	1000	0.124
18	**Copper Conductor Covered with Glass Mica Tape XLPE Insulated Overall Shielded Lead Alloy E and ZHFR Sheathed Armoured Cable Below 1000 V.**		
18.01	1 T X 1.5 Sq. MM	1000	0.911
18.02	1 Pair X 1.5 Sq. MM	2000	1.696
19	**Copper Conductor XLPE Insulated Overall Shielded Lead Alloy E and PVC Sheathed Armoured Cable Below 1000 V.**		
19.01	1 Pair X 1.5 Sq. MM	3000	2.048
20	**Copper Conductor Covered with Glass Mica Tape XLPE Insulated PVC Sheathed G.I. Wire and Steel Tape Armoured Cable Below 1000 V.**		
20.01	3 Core X 6 Sq. MM	500	0.502
20.02	3.5 Core X 95 Sq. MM	840	5.153
20.03	3 Core X 25 Sq. MM	840	1.932
21	**Copper Conductor XLPE Insulated PVC Sheathed G.I. Wire and Steel Tape Armoured Cable Below 1000 V.**		
21.01	3.5 Core X 50 Sq. MM	2500	8.203
21.02	3 Core X 25 Sq. MM	2500	4.779
21.03	4 Core X 25 Sq. MM	5500	12.432
21.04	4 Core X 4 Sq. MM	3000	2.194
21.05	4 Core X 6 Sq. MM	4100	3.957
21.06	3 Core X 6 Sq. MM	1200	0.914
21.07	5 Core X 10 Sq. MM	500	0.722
21.08	4 Core X 10 Sq. MM	5300	6.583
21.09	2 Core X 2.5 Sq. MM	2400	1.198
21.10	2 Core X 6 Sq. MM	3200	2.182
21.11	6 Core X 2.5 Sq. MM	3900	3.383
21.12	12 Core X 2.5 Sq. MM	3500	4.295
21.13	3 Core X 4 Sq. MM	8000	5.163
21.14	4 Core X 6 Sq. MM	3000	2.627
21.15	3 Core X 10 Sq. MM	500	0.536
22	**Copper Conductor XLPE Insulated CU. Tape Screened PVC Sheathed G.I. Wire and Steel Tape Armoured Cable Below 1000 V.**		
22.01	3 Core X 300 Sq. MM	800	11.472
23	**Copper Conductor Covered with Semi Cond. Comp. XLPE Insulated CU. Tape Screened PVC Sheathed Armoured Cable 8.7/15 KV {E}.**		
23.01	3 Core X 150 Sq MM	4565	48.493

24	**Copper Conductor Covered with Semi Cond. Comp. XLPE Insulated CU. Tape Screened PVC Sheathed AL. Wire Armoured Cables 8.7/15 KV {E}.**		
24.01	1 Core X 185 Sq MM	2965	8.420
25	**Copper Conductor XLPE Insulated I & O Shielded PVC Sheathed Armoured Instrumentation Cable Below 1000 V.**		
25.01	6 T X 1.5 Sq. MM	1800	2.029
26	**Copper Conductor PVC Insulated Unarmoured Cable Below 1000 V.**		
26.01	1 Core X 1.5 Sq. MM	50000	0.994
26.02	1 Core X 2.5 Sq. MM	50000	1.550
26.03	1 Core X 4 Sq. MM	30000	1.336
26.04	1 Core X 6 Sq. MM	10000	0.662
26.05	1 Core X 0.75 Sq. MM	5000	0.069
26.06	1 Core X 2.5 Sq. MM	2500	0.076
26.07	1 Core X 10 Sq. MM	1000	0.110
26.08	1 Core X 1.5 Sq. MM	5000	0.108
26.09	1 Core X 4 Sq. MM	1000	0.046
26.10	1 Core X 6 Sq. MM	1000	0.064
26.11	1 Core X 16 Sq. MM	1000	0.164
26.12	1 Core X 1.5 Sq. MM	274320	5.452
26.13	1 Core X 10 Sq. MM	9144	0.990
26.14	1 Core X 16 Sq. MM	15545	2.579
26.15	1 Core X 2.5 Sq. MM	329184	10.369
26.16	1 Core X 4 Sq. MM	100584	4.480
27	**Copper Conductor PVC Insulated PVC Sheathed Unarmoured Cable Below 1000 V.**		
27.01	3 Core X 1.5 Sq. MM	2000	0.286
27.02	4 Core X 2.5 Sq. MM	1000	0.238
27.03	2 Core X 1.5 Sq. MM	2000	0.241
27.04	3 Core X 2.5 Sq. MM	1000	0.201
27.05	2 Core X 2.5 Sq. MM	1000	0.167
28	**Copper Conductor PVC Insulated Unarmoured Cable 1100 V.**		
28.01	1 Core X 1 Sq. MM	4000	0.055
28.02	1 Core X 1.5 Sq. MM	4000	0.081
28.03	1 Core X 2.5 Sq. MM	3040	0.095
28.04	1 Core X 4 Sq. MM	2000	0.092
29	**Copper Conductor PVC Insulated PVC Sheathed Unarmoured Cable 1100 V.**		
29.01	2 Core X 1 Sq. MM	4000	0.308

29.02	2 Core X 1.5 Sq. MM	4000	0.403
29.03	2 Core X 2.5 Sq. MM	3040	0.437
29.04	2 Core X 4 Sq. MM	2000	0.376

2. Quantity of import item at Sl.No.1 i.e.Copper Cathode may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.1 to 29.

3. Quantity of import item at Sl.No.2 i.e.Aluminium Ingot may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.3, 14, 15 and 24.

4. Quantity of import item at Sl.No.3 i.e. Low Density Polyethylene(LDPE) may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.3 to 6, 8 to 12, 14, 15 and 18 to 25.

5. Quantity of import item at Sl.No.4 i.e.Bonded Semicon Compound may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.5, 6, 14, 15, 23 and 24.

6. Quantity of import item at Sl.No.5 i.e.PVC Resin may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1, 3 to 8, 14 to 17 and 19 to 29.

7. Quantity of import item at Sl.No.6 i.e. Plasticizer may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.1, 3 to 8, 14 to 17, 19 to 29 as claimed by the firm.

8. Quantity of import item at Sl.No.7 i.e.Steel Wire Rod may be allowed as 1.02Kgs/Kg content in the export items at Sl.No.4, 5, 8, 16, 18 to 23 and 25.

9. Quantity of import item at Sl.No.8 i.e.Zinc Ingot may be allowed as 4% of weight of Steel Wire Rod.

10. Quantity of import item at Sl.No.9 i.e.Vinyl Trimethoxy Silane may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.3 to 6, 8 to 12, 14, 15, 18 to 25.

11. Quantity of import item at Sl.No.10 i.e.Tert Butyl Cumyl Peroxide may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.3 to 6, 8 to 12, 14, 15, 18 to 25.

12. Quantity of import item at Sl.No.11 i.e.Antioxident may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.3 to 6, 8 to 12 to 15, 18 to 25.

13. Quantity of import item at Sl.No.12 i.e. Aluminium Trihydrate Fire Retardant may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.9 to 13 and 18.

14. Quantity of import item at Sl.No.13 i.e.Magnesium Hydroxide may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.9 to 13 and 18.

15. Quantity of import item at Sl.No.14 i.e.Ethylene Vinyl Acetate may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.9 to 13 and 18.

16. Quantity of import item at Sl.No.15 i.e.Ethylene Acrylic Ester Co-Polymer may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.9 to 13 and 18.

17. Quantity of import item at Sl.No.16 i.e.Grafted Co-Polymer may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.9 to 13 and 18.

18. Quantity of import item at Sl.No.17 i.e.Polyolefin Elastomer may be allowed as

1.05Kgs/Kg content in the export items at Sl.No.9 to 13 and 18.

19. Quantity of import item at Sl.No.18 i.e. HDPE Compound may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.14 to 16.

20. Quantity of import item at Sl.No.19 i.e.Electrolytic High Conductivity Copper Tape may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.5, 6, 14, 15, 22, 23 and 24.

21. Quantity of import item at Sl.No.20 i.e. Strippable Semicon Compound may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.5, 6, 14, 15, 23 and 24.

22. Quantity of import item at Sl.No.21 i.e.Glass Mica Tape may be allowed as 1.02Kgs/Kg content in the export items at Sl.No.9, 10, 18 and 20.

23. Quantity of import item at Sl.No.22 i.e.Lead Alloy may be allowed as 1.01Kgs/Kg content in3the export items at Sl.No.8, 18 and 19.

24. Quantity of import item at Sl.No.23 i.e. Nylon Compound may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.13 to 15.

25. Quantity of import item at Sl.No.24 i.e.Semi Conducting Water Swellable Tape may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.14 and 15.

26. Quantity of import item at Sl.No.25 and 26 may be allowed as per packing policy.

Norms Committee may take a view.

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